



COMMITTEES

HWS ab copy

1996-97

(A REVIEW)

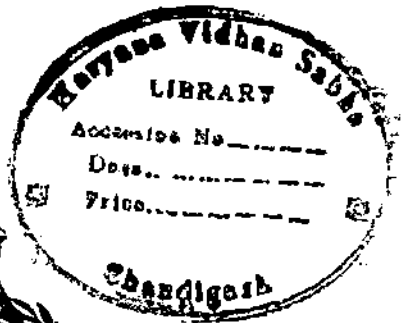


HARYANA VIDHAN SABHA SECRETARIAT
CHANDIGARH
1997

COMMITTEES

1996-97

(A REVIEW)



HARYANA VIDHAN SABHA SECRETARIAT
CHANDIGARH

1997

PREFACE

The Brochure gives brief information about the work done by the following Committees of the Haryana Vidhan Sabha during the year 1996-97.

1. Committee on Public Accounts
2. Committee on Public Undertakings
3. Committee on Estimates.
4. Committee on the Welfare of Scheduled Castes and Scheduled Tribes.
5. Committee on Government Assurances.
6. Committee on Subordinate Legislation.
7. Committee on Privileges.
8. Business Advisory Committee.
9. House Committee.
10. Rules Committee.
11. Library Committee.
12. Committee on Petitions.

CHANDIGARH
The 21st April, 1997

SUMIT KUMAR
Secretary

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COMMITTEE ON PUBLIC ACCOUNTS

The Committee for the year 1996-97 was nominated by the Hon'ble Speaker in pursuance to the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 24th May, 1996 authorising to nominate the members of the Committee on Public Accounts for the year 1996-97 which was notified vide Haryana Vidhan Sabha Secretariat Notification No. PAC-2/96/30, dated 6th June, 1996.

2. The Committee fixed/held a total number of 66 meetings during the period under review. The names of Members and number of meetings attended each of the Members are shown in the following table:

Sr. No.	Name of Member	Number of Meetings attended
*1.	Shri Brij Mohan Singla, Chairman	52
**2.	Shri Ram Bhajan Aggarwal, Chairman	5
***3.	Shri Dharamvir Yadav, Member	33
****4.	Shri Kapoor Chand, Member	35
5.	Shri Kartar Singh Badhana, Member	—
6.	Shri Anil Vij, Member	58
7.	Shri Ramesh Khatak, Member	62
8.	Shri Krishan Lal Panwar, Member	63
9.	Shri Raj Kumar Saini, Member	58
10.	Shri Randeep Singh Surjewala, Member	53
****11.	Shri Dev Raj Diwan, Member	2

*Resigned from the Membership and Chairmanship of the Committee w.e.f. 14 January, 1997 on his appointment as Cabinet Minister, Haryana.

**Nominated as Member and Chairman of the Committee for the remaining period of the year 1996-97 against the vacancy caused by the resignation of Shri Brij Mohan Singla, M.L.A., w.e.f. 28-1-97.

***Resigned from the Membership of the Committee w.e.f. 14th January, 1997 on his appointment as Cabinet Minister, Haryana.

****Nominated as Member of the Committee for the remaining period for the year 1996-97 against the vacancy caused by the resignation of Shri Dharmvir Yadav, M.L.A., w.e.f. 6.2.97

REPORTS/ACCOUNTS EXAMINED

The Committee examined the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 1992-93 and also examined the Remaining Paragraphs of the Reports of the Comptroller and Auditor General of India, for the years ended 31st March, 1991, 1992 and 1993 (Civil and Revenue Receipts).

Meetings held and Business transacted.

The dates of meetings, the number of members presented and business transacted at each meeting are given below :—

Sr. No.	Date of meeting	Number of Members Present	Business transacted:
1	2	3	4
1.	21st June, 1996	6	(i) Deputy Secretary, Haryana Vidhan Sabha explained the scope and functions of the Committee to the members on behalf of the Secretary Haryana Vidhan Sabha.
2.	26th June, 1996.	7	(i) Consideration of Papers placed before the Committee. (ii) Oral examination of the representatives of the Public Health Department in respect of paragraph No. 4.8 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Civil)
3.	2nd July, 1996.	7	Oral examination of the representatives of the Irrigation Department in respect of paragraphs No. 4.2 and 4.3 of the Report of the Comptroller and Auditor General of India for the year 1991-92 (Civil).
4.	3rd July, 1996	7	Oral examination of the representatives of the Labour and Employment and Medical & Health Department in respect of paragraph No. 3.9 of the Report of the Comptroller and Auditor General of India for the year 1991-92 (Civil).

1	2	3	4
5.	9th July, 1996	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Resumption of oral examination of the representatives of the Labour and Employment Department and Medical & Health Department in respect of the paragraph No. 3.9 of the Report of the Comptroller and Auditor General of India for the year 1991-92 (Civil).</p> <p>(iii) Oral examination of the representatives of Irrigation Deptt. in respect of paragraphs No. 4.4, 4.5 and 4.6 of the Report of the Comptroller and Auditor General of India for the year 1991-92 (Civil).</p>
6.	10th July, 1996	8	<p>Oral examination of the representatives of the Social Welfare Deptt. in respect of the paragraphs No. 3.3 and 3.4 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Civil).</p>
7.	16th July, 1996	7	<p>Oral examination of the representatives of the Irrigation Deptt. in respect of the paragraphs No. 4.7, 4.8 and 5.1 (5.1.3 to 5.1.12) of the Report of the Comptroller and Auditor General of India for the year 1991-92 (Civil).</p>
8.	17th July, 1996	7	<p>Oral examination of the representatives of the Medical & Health Department in respect of paragraph No. 3.1.4 of the Report of the Comptroller & Auditor General of India for the year 1992-93 (Civil).</p>
9.	23rd July, 1996	6	<p>Oral examination of the representatives of the Supplies & Disposals Department in respect of paragraphs No. 7.10 & 7.6 of the Reports of the Comptroller and Auditor General of India for the years 1990-91 and 1991-92 (Civil) respectively.</p>
10.	24th July, 1996	—	<p>No business transacted for want of quorum.</p>
11.	30th July, 1996	7	<p>(i) Consideration of paper placed before the Committee.</p>

			<p>(ii) The Committee postponed the oral examination of the representatives of the Housing and Local Government Departments in respect of the Report of the Comptroller & Auditor General of India for the year 1992-93 (Civil).</p>
12.	31st July, 1997	7	<p>Oral examination of the representatives of the Industrial Training and Vocational Education Department in respect of paragraph No. 3.6 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Civil).</p>
13.	6th August, 1993	7	<p>Resumption of oral examination of the representatives of the Medical and Health Deptt. in respect of paragraphs No. 3.1.13, 3.1.14 and 3.2 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Civil)</p>
14.	7th August, 1996	7	<p>Oral examination of the representatives of the Rural Development Deptt. in respect of paragraphs No. 6.8 of the Reports of the Comptroller and Auditor General of India for the years 1990-91 and 1991-92 (Civi)).</p>
15.	13th August, 1996	8	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Town and Country Planning Deptt. in respect of paragraph No. 6.5 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Civil) and paragraphs No. 6.3.2 and 7.1 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Civil).</p>
16.	14th August, 1993	6	<p>oral examination of the representatives of the Irrigation Deptt. in respect of paragraph No. 4.1 of the Report of Comptroller and Auditor General of India for the year 1992-93 Civil.</p>
17.	20th August, 1995	8	<p>(i) Consideration of papers placed before the Committee.</p>

(ii) Oral examination of the representatives of the Printing and Stationery Deptt. in respect of the paragraphs No. 7.1 and 7.4 of the Report of the Comptroller and Auditor General of India for the year 1991-92 (Civil) and paragraphs No. 7.1 and 7.3 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Civil).

18. 21st August, 1996. 6

(i) Resumption of oral examination of the representatives of the Town and Country Planning Deptt. in respect of paragraph No. 6.5 of the Report of the Comptroller and Auditor General of India for the year 1991-92 (Civil).

(ii) The Committee decided to hold its meeting on 30th August 1996 at 2.30 P.M. at Haryana Bhawan New Delhi

19. 27th August, 1996. 7

i) Consideration of papers placed before the Committee

(ii) The Committee postponed the oral examination of the Rural Development Deptt. as per request made by the departmental representatives.

20. 30th August, 1996 8
(at New Delhi)

The Committee scrutinised the replies received from the Govt. in respect of implementation of observations/recommendations of the Transport Deptt. of the following paragraphs of the various Reports:—

Paragraphs	Reports
45	9th
3	22nd
18	25th
33 & 38	26th
49	28th
58	29th
21	34th
9&9 (on-the-spot study)	36th
43,44&45	40th

21. 3rd September, 1996. 5

Oral examination of the representatives of Mines and Geology Deptt. in respect of paragraphs No. 1.4, 1.8, 5.1, 2.2, 5.3, 5.4, 5.5 & 5.6 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Revenue Receipt).

1	2	3	4
22.	4th September, 1996	5	Oral examination of the representatives of the Agriculture Deptt. in respect of paragraph No. 5.8 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Revenue (Receipts)).
23.	10th September, 1996.	7	Oral examination of the representatives of the Revenue Department in respect of paragraphs No. 1.4,3.1, 3.2,3.3,3.4,3.5,3.6 & 3.7 of the Report of the Comptroller and Auditor General of India for the year 1991-92 (Revenue Receipts).
24.	11th September, 1996.	7	The Committee decided to postpone the oral examination of the representatives of the Public Health Deptt. and scrutinised the replies received from the Public Health Deptt.
25.	17th September, 1996.		<ul style="list-style-type: none"> (i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of the Transport Department in respect of paragraphs No. 1.8, 4.4 and 4.5 of the Report of the Comptroller and Auditor General of India for the year 1990-91.
26.	18th September, 1996.	7	<p>(Revenue Receipts) and paragraph No. 4.1 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Revenue Receipts).</p> <ul style="list-style-type: none"> (i) Consideration paper placed before the Committee (ii) The Committee scrutinised the replies received from the Excise and Prohibition Department and Commercial Taxes Department in respect of paragraphs of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Revenue Receipts)
27.	24th September, 1996.	6	<ul style="list-style-type: none"> (i) Consideration of papers placed before the Committee. (ii) The Committee Scrutinised the replies received from the Irrigation Deptt.
28.	25th September, 1996.	6	<ul style="list-style-type: none"> (i) The Committee scrutinised the replies received from the Local Govt. and Housing Departments in respect of paragraphs No. 6.2.2 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Civil). (ii) The Committee decided to hold its meetings in Haryana Bhawan, New Delhi on 8th & 9th October, 1996.

29. 1st October, 1996 6 The Committee scrutinised the replies received from the Govt. in regard to the implementation of the observations/recommendations of the paragraphs of various Reports of the Public Accounts Committee relating to Industries Department, Haryana.
30. 8th October, 1996 5 The Committee scrutinised the replies received from the Govt. in regard to the implementation of observations/recommendations of following paragraphs of various Reports of the Committee relating to Public Health Deptt.
- | Paragraphs | Reports |
|-------------------------------|---------|
| 31 (I) | 18th |
| 12 | 24th |
| 41, 42, 43 and 44 | 32nd |
| 82 | 34th |
| 20, 21, 23 & 24 | 36th |
| 39 (i), (ii), 40, 41, 42 & 43 | 38th |
| 31 | 40th |
31. 9th October, 1996 5 The Committee scrutinised the replies received from the Govt. in regard to the implementation of observations/recommendations of following paragraphs of various Reports of the Committee relating to Public Health Department :-
- | Paragraphs | Reports |
|---------------------|---------|
| 32, 33, 34, 35 & 36 | 40th |
| 52 to 63 | 42nd |
32. 15th October, 1996 8 Oral examination of the representatives of the Local Govt. and Housing Departments in respect of paragraph No. 6.2.2 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Civil).
33. 16th October, 1996 8 (i) The Committee decided to postpone the oral examination of the Irrigation Department as per request to this effect made by the departmental representatives.
- (ii) Consideration of papers placed before the Committee.
34. 22nd October, 1996 8 Oral examination of the representatives of the Revenue Department in respect of paragraph No. 6.6 of the Report of the Comptroller and Auditor General of India for the year 1991-92 (Civil).

1	2	3	4														
35.	23rd October, 1996	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee decided to postpone the oral examination of the Public Health Deptt. as per request to this effect made by the departmental representatives.</p>														
36.	29th October, 1996.	7	<p>(i) Consideration of papers placed before the Committee</p> <p>(ii) Oral examination of the representatives of the Irrigation Deptt. in respect of paragraphs No. 4.1, 4.2, 4.3, and 4.4 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Civil).</p> <p>(iii) Resumption of oral examination of the representatives of the Supplies and Disposals Deptt. in respect of paragraphs No. 7.10 and 7.7 of the Reports of the Comptroller and Auditor General of India for the years 1990-91 and 1991-92 (Civil) respectively.</p>														
37.	30th October, 1996.	6	<p>Oral examination of the representatives of the Commercial Taxes Deptt. and Prohibition Excise and Taxation Deptt. in respect of paragraphs No. 1.3, 1.4, 1.5, 1.6, 2.1, 2.2.6, 2.2.7 (a) (i to iii), (b), 2.2.8, 2.2.9 (i to iv) (a), (b)(ii), iii, iv & v, 2.3.5 (b), 2.3.6 (a) (iii), (b) (ii), (iii) & iv, 2.3.7, 2.3.8(ii), 2.3.9 (i & ii), 2.3.10 (a), 2.6(C), 2.7 (i) 4.1 (a) and 4.3 for the Report of the Comptroller and Auditor General of India for the year 1992-93 (Revenue Receipts).</p>														
38.	5th November, 1996.	8	<p>The Committee scrutinised the replies received from the Govt. in regard to the implementation of observations/recommendations of following paragraphs of various reports of the Committee relating to Public Works Deptt. (B&R):</p>														
			<table border="1"> <thead> <tr> <th data-bbox="586 1325 697 1349">Paragraphs</th> <th data-bbox="873 1325 953 1349">Reports</th> </tr> </thead> <tbody> <tr> <td data-bbox="586 1365 607 1382">33</td> <td data-bbox="873 1365 905 1382">7th</td> </tr> <tr> <td data-bbox="586 1398 607 1414">14</td> <td data-bbox="873 1398 916 1414">28th</td> </tr> <tr> <td data-bbox="586 1430 607 1446">30</td> <td data-bbox="873 1430 921 1446">32nd</td> </tr> <tr> <td data-bbox="586 1463 756 1479">26,27,28,31 & 51</td> <td data-bbox="873 1463 910 1479">36th</td> </tr> <tr> <td data-bbox="586 1495 703 1511">38,57 to 62</td> <td data-bbox="873 1495 910 1511">38th</td> </tr> <tr> <td data-bbox="586 1528 671 1544">37 to 40</td> <td data-bbox="873 1528 910 1544">40th</td> </tr> </tbody> </table>	Paragraphs	Reports	33	7th	14	28th	30	32nd	26,27,28,31 & 51	36th	38,57 to 62	38th	37 to 40	40th
Paragraphs	Reports																
33	7th																
14	28th																
30	32nd																
26,27,28,31 & 51	36th																
38,57 to 62	38th																
37 to 40	40th																

39. 6th November, 1996. 8

The Committee scrutinised the replies received from the Govt. in regard to the implementation of observations/recommendations of paragraphs No. 64 to 75 of 42nd Report of the Committee relating to Public Works Department (B&R).

40. 12th November, 1996. 7

The Committee scrutinised the replies received from Govt. in regard to the implementation of observations/recommendations of paragraphs of various Reports of the Committee relating to Industries Deptt.

41. 13th November, 1996. 7

The Committee resumed the scrutiny of the replies received from the Govt. in regard to the implementation of observations/recommendations of paragraphs of various Reports of the Committee relating to Industries Deptt.

42. 27. November, 1996. 5

(i) Consideration of papers placed before the Committee.

(ii) Oral examination of the representatives of the Rural Development Deptt. in respect of paragraph No. 6.2.3 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Civil).

(iii) Oral examination of the representatives of the Sports Deptt. in respect of Paragraph No. 3.12 of the Report of the Comptroller and Auditor General of India for the year 1991-92 (Civil).

43. 28th November, 1996. 5

The Committee scrutinised the replies received from the Printing and Stationery Department regarding paragraphs No. 7.5 & 7.4 of the Reports of the Comptroller and Auditor General of India for the years 1991-92 and 1992-93 (Civil) respectively.

44. 3rd December, 1996. 7

The Committee partly scrutinised the replies received from the Govt. in regard to the implementation of observations/recommendations of paragraphs of various Reports of the Committee relating to Agriculture Deptt.

45. 4th December, 1996. 7

The Committee resumed the scrutiny of replies received from the Govt. in regard to the implementation of observations/recommendations of paragraphs of various Reports of the Committee relating to Agriculture Deptt.

1	2	3	4
46.	10th December, 1996.	7	<p>(i) The Committee decided to postpone the oral examination of the representatives of the Public Health Deptt.</p> <p>(ii) The Committee scrutinised the replies received from the Public Health Deptt. regarding various paragraphs of the Report of the Comptroller and Auditor General of India for the year 1992-93. (Civil)</p>
47.	11th December,	7	<p>(i) The Committee decided to postpone the oral examination of the representatives of the Agriculture Deptt.</p> <p>(ii) The Committee scrutinised the replies received from the Agriculture Deptt. regarding various paragraphs of the report of the Comptroller and Auditor General of India for the years 1990-91, 91-92 and 1992-93 (Revenue Receipts).</p>
48.	17th December, 1996	7	<p>(i) The Committee scrutinised the replies received from the Govt. in regard to the implementation of observations/recommendations of the paragraphs of the various Reports of the Committee relating to Fisheries Deptt.</p> <p>(ii) Confirmation of proceedings.</p>
49.	18th December, 1996.	7	<p>The Committee scrutinised the replies received from the Govt. in regard to the implementation of observations/recommendations of the paragraphs of the various Reports of the Committee relating to the Science and Technology Department.</p>
50.	24th December, 1996.	5	<p>The Committee scrutinised the replies received from the Govt. in regard to the implementation of observations/recommendations contained in certain paragraphs of the various Reports of the Committee relating to Mines and Geology Deptt.</p>
51.	31st December, 1996.	7	<p>The Committee scrutinised the replies received from the Govt. in regard to the implementation of observations/recommendations contained in certain paragraphs of various Reports of the Committee relating to previous years.</p>
52.	1st January, 1997.	5	<p>(i) The Committee resumed the scrutiny of replies received from the Govt. in regard to the implementation of observations/recommendation contained in certain paragraphs of the various Reports of the Committee relating to previous years.</p>

1	2	3	4
			(ii) Consideration of paper placed before the Committee.
53.	7th January, 1997.	7	(i) Consideration of paper placed before the Committee. (ii) Oral examination of the representatives of the Printing and Stationery Deptt. in respect of paragraphs No 7.5 and 7.4 of the Reports of the Comptroller and Auditor General of India for the years 1991-92 and 1992-93 (Civil) respectively.
54.	8th January 1997.	7	Resumption of oral examination of the representatives of the Mines and Geology Deptt. in respect of paragraphs No. 1.4, 5.1, 5.3, 5.4 & 5.5 of the Report of the Comptroller and Auditor General of India for the year 1991-92 (Revenue Receipts).
55.	14 January, 1997.	4	The Committee decided to postpone the oral examination of the representatives of the Public Health Deptt. in respect of the paragraphs of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Civil) and the Committee scrutinised the Govt. replies relating to the said Department.
56.	21st January, 1997	5	(i) Consideration of papers placed before the Committee. (ii) Resumption of oral examination of the representatives of the Revenue Deptt. in respect of paragraphs No. 1.4.1.5, 3.1, 3.2, 3.3, 4.3.5 and 3.6 of Report of the Comptroller and Auditor General of India for the year 1992-93 (Revenue Receipts).
57.	22nd January 1997.	5	(i) Consideration of papers placed before the Committee. (ii) Resumption of oral examination of the representatives of the Transport Deptt. in respect of paragraph No. 4.2 of the report of the Comptroller and Auditor General of India for the year 1991-92 of (Revenue Receipts).
58.	28th January, 1997	4	(i) Consideration of papers placed before the Committee. (ii) Resumption of oral examination of the representatives of the Mines and Geology Deptt. in respect of paragraphs No. 1.4, 5.1, 5.2.5, 3.5, 4.5.5 & 5.6 of the report of Comptroller and Auditor General of India for the year 1992-93 (Revenue Receipts).

59. 29th January, 1997 5 The Committee scrutinised the replies received from the Power Department in respect of paragraphs No. 1.4&4.6 of the Report of Comptroller and Auditor General of India for the year 1990-91 (Revenue Receipts).

60. 3rd February, 1997. 7 The Committee scrutinised the replies received from the Govt. in regard to the implementations of observations/recommendations of following paragraphs of various reports of the Committee relating to Co-operation Department

Paragraphs	Reports
39	18th
25	19th
16	22nd
34	23rd
5	25th

61. 4th February, 1995. 7 (i) The Committee scrutinised the replies received from the Govt. in regard to the implementation of observations/recommendations of following paragraphs of various Reports of the Committee relating to Civil Aviation Deptt.

Paragraphs	Reports
28	26th
19	36th

(ii) The Committee scrutinised the replies received from the Govt. in regard to the implementations of observations/recommendation of following paragraphs of various Reports of the Committee relating to Chief Electrical Inspector (Power Department)

Paragraphs	Reports
78,80&81	34th

62. 13th February, 1997 5 (i) The Committee decided to postpone the oral examination of the representatives of the Finance Department in respect of paragraphs No. 2.4. of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Civil) as per requests made by the Departmental representatives.

(ii) The Committee, scrutinised the replies received from the Govt. in respect of above mentioned paragraphs

1	2	3	4
63.	18th February, 1997	6	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of the Finance Department along with concerned Departments in respect of paragraphs no. 2.4 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Civil).
64.	19th February, 1997.	4	(i) Oral examination of the representatives of the Chief Electrical Inspector Power Deptt. in respect of paragraphs No 1.4 & 4.6 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Revenue Receipts). (ii) Oral examination of the representatives of the Irrigation Deptt. in respect of the paragraph No. 5.2 of the Report of the Comptroller and Auditor General of India for the year 1991-92 (Revenue Receipts). (iii) The Committee drafted and finalised its 43rd Report on the Appropriation Account /Finance Accounts of Haryana Govt. for the year 1992-93.
65.	25th February, 1997.	6	(i) The Committee drafted and finalised its 44th Report on the remaining paragraphs of the Reports of the Comptroller and Auditor General of India for the year ended 31st March, 1991, 92 and 1993 (Civil and Revenue Receipts). (ii) Confirmation of proceeding.
66.	27th March, 1997.	6	The Committee scrutinised the replies received from the Govt. in regard to the implementation of observation/recommendations contained in certain paragraphs of the various Reports of the Committee.

Meetings held at places other than Chandigarh.

The Committee held meetings at places outside Chandigarh as per details below :—

- | | |
|------------------------|---|
| 1. New Delhi. | 30th August, 8th & 9th October, 1996
and 3rd & 4th February, 1997. |
| (Sr. 20,30,31,60 & 61) | |

Reports Presented

Under rule 223 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the 43rd Report of the Public Accounts Committee on the Appropriation Accounts/ Finance Accounts of the Haryana for the year 1992-93 and 44th Report of Public Accounts Committee on the "Remaining Paragraphs of the Reports of the Comptroller and Auditor General of India for the years ended 31st March, 1991, 1992 and 1993 (Civil and Revenue Receipts" were presented to the House on 19th and 21st March, 1997, respectively.

Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON PUBLIC UNDERTAKINGS

The Committee for the year 1996-97 was nominated by the Hon'ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 24th May, 1996 authorising him to nominate the members of the Committee on Public Undertakings for the year 1996-97 which was notified vide Haryana Vidhan Sabha Secretariat Notification No. 1-CPU/1996-97/36, dated the 6th June, 1996.

2. The Committee fixed/held total number of 59 meetings during the period under review. The names of Members and number of meetings attended by each of them are shown in the following table:

Sr. No.	Name of Member	Number of meetings attended
#1.	Shri Jaswant Singh	26
**2.	Shri Sat Pal Sangwan	54
3.	Shri Somvir Singh	54
4.	Shri Ramesh Kashyap	48
***5.	Shri O.P. Mahajan	41
6.	Dr. Virender Pal	54
7.	Shri Ram Pal Majra	55
8.	Shri Mani Ram	56
9.	Capt. Ajay Singh	45
****10.	Shri Jagdish Nayar	1
****11.	Smt. Kanta	2

* Resigned w.e.f. 14th January, 1997 on his appointment as Minister.

** Appointed Chairman w.e.f. 29th January, 1997

*** Resigned w.e.f. 14th January, 1997 on his appointment as Minister.

**** Nominated w.e.f. 29th January, 1997.

***** Nominated w.e.f. 29th January, 1997.

3. Meetings held and business transacted.

The details showing dates and meetings held, the number of members present and the business transacted at each meeting, are given in the following table :—

Sr. No.	Date of meeting	Number of members present	Business transacted
1.	21st June, 1996	7	Address by the Secretary on behalf of the Hon'ble Speaker, Chairman of the Committee, Accountant General, Haryana, Special Secretary to Government Haryana Finance Department and Management Consultant, Bureau of Public Enterprises, Haryana, about the scope and functions of the Committee.
2.	27th June, 1996	8	(i) Adoption of implementation of recommendations of Shakhdar Committee's recommendations. (ii) Chalking out the programme of work.
3.	4th July, 1996	9	(i) Consideration of paper placed before the Committee. (ii) Oral examination of the representatives of the Mines & Geology Department in respect of paragraph No. 2B (Review) of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana Minerals Limited.
4.	10th July, 1996	9	Oral examination of the representatives of power Department in respect of paragraph No. 4.5.2, 4.5.3, 4.5.6. and 4.5.8 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana State Electricity Board.
5.	17th July, 1996	9	Resumption of oral examination of the representatives of Mines & Geology Department in respect of paragraph No. 2B (Review) relating to the Haryana Minerals Limited.
6.	24th July, 1996	7	(i) Consideration of paper placed before the Committee. (ii) Postponement of oral examination of representatives of Agriculture Department in respect of paragraph No. 2A (Review) of the Report of the Comptroller and Auditor

- General of India for year 1992-93 (Commercial) relating to the Haryana Land Reclamation & Development Corporation.
7. 25th July, 1996 7 Oral examination of the representatives of Tourism Department in respect of paragraph Nos. 4.3-1. & 4.3.2 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana Tourism Corporation.
8. 31st July, 1996 9 Oral examination of the representatives of Agriculture Department in respect of paragraph No. 2A (Review) of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana Land Reclamation and Development Corporation.
9. 1st August, 1996 9 —do—
10. 7th August 1996 7 (i) Oral examination of the representatives of the Industries Department in respect of paragraph No. 4.6.1 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana Financial Corporation.
- (ii) Consideration of papers placed before the Committee.
11. 8th August, 1996 8 Oral examination of the representatives of Industries Department in respect of paragraph No. 4.4.1 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to Haryana State Industrial Development Corporation and paragraph No. 4.2.1. and 4.2.2 relating to the Haryana Breweries Limited.
12. 14th August 1996 9 Oral examination of the representatives of Agriculture Department in respect of paragraph Nos. 4.8.1, 4.8.2 and 4.8.3 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana Warehousing Corporation Limited.
13. 21st August, 1996 7 (i) Scrutiny of the replies received in regard to the implementation of recommendations/ observations contained in the 39th Report of the Committee on Public Undertakings relating to the Haryana State Small Industries & Export Corporation.
- (ii) Consideration of papers placed before the Committee.

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14. 22nd August 1996	8		<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Postponement of the oral examination of the representatives of Industries Department in respect of paragraph Nos. 4.1.1 and 4.2.1 & 4.2.2 of the Report of the Comptroller and Auditor General of India for the year 1993-94 (Commercial) relating to the Haryana State Small Industries & Export Corporation and Haryana Breweries Ltd. respectively.</p>
15. 29th August 1996	9		<p>Scrutiny of the replies received in regard to the implementation of recommendations/ observations contained in the 39th Report of the Committee on Public Undertakings relating to the Haryana State Handlooms Handicrafts Corporation and Haryana State Industrial Development Corporation.</p>
16. 4th September 1996	8		<p>Scrutiny of the replies received in respect of paragraph No. 2B (Review) and 4.3.1 of the Report of the Comptroller and Auditor General of India for the year 1993-94 (Commercial) relating to the Haryana Harijan Kalyan Nigam.</p>
17. 11th September 1996	8		<p>(i) Consideration of paper placed before the Committee</p> <p>(ii) Oral examination of representatives of Welfare of Scheduled Castes & Backward Classes Department in respect of paragraphs No 2B (Review) and 4.3.1 of the Report of the Comptroller and Auditor General of India for the year 1993-94 (Commercial) relating to the Haryana Harijan Kalyan Nigam</p>
18. 12th September 1996	8		<p>(i) Consideration of papers placed before the Committee</p> <p>(ii) Scrutiny of replies received in respect of paragraph No 4.4.1 and 4.2.1 & 4.2.2 of the report of the Comptroller and Auditor General of India for the year 1993-94 (Commercial) relating to the Haryana State Small Industries and Export Corporation and Haryana Breweries Limited respectively</p>
19. 18th September 1996	7		<p>Scrutiny of replies received in respect of paragraph No 4.6.1 of the Report of the Comptroller and Auditor General of India for the year 1993-94 (Commercial) relating to the Haryana Seeds Development Corporation.</p>

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20. 19th September 1996	6	(i) Oral examination of representatives of Industries Department in respect of paragraph Nos. 4.2.1 & 4.2.2 of the Report of the Comptroller and Auditor General of India for the year 1993-94 (Commercial) relating to the Haryana Breweries Limited Murthal	
		(ii) Oral examination of representatives of Industries Department in respect of paragraph No. 4.4.1 of the Report of the Comptroller & Auditor General of India for the year 1993-94 (Commercial) relating to the Haryana State Small Industries and Export Corporation.	
21. 25th September 1996	8	Oral examination of representatives of Transport Department in respect of paragraph No. 4.1.1 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to Haryana Roadways Engineering Corporation.	
22. 26th September, 1996	8	Scrutiny of replies received in regard to the implementation of recommendations/ observations contained in the 39th Report of the Committee on public Undertakings relating to the Haryana Hotel Limited (Review).	
23. 3rd October, 1996	7	(i) Consideration of papers placed before the Committee. (ii) Resumption of scrutiny of the replies received in regard to the implementation of recommendations/ observations contained in the 39th Report of the Committee on Public Undertakings relating to the Haryana Hotel Limited (Review).	
24. 9th October, 1996	3	Scrutiny of the replies received in respect of paragraph Nos. 4.5.1 and 4.5.4 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana State Electricity Board.	
25. 16th October, 1996	7	(i) Consideration of papers placed before the Committee. (ii) Scrutiny of the replies received in respect of paragraph Nos. 4.5.5 and 4.5.10 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana State Electricity Board	

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26. 17th October, 1996	9	<p>(i) Consideration of papers placed before the Committee</p> <p>(ii) postponement of the oral examination of the representatives of power Department in respect of paragraph Nos. 4.5.1, 4.5.4, 4.5.5, and 4.5.10 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana State Electricity Board.</p>	
27. 23rd October, 1996	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of representatives of Tourism Department in regard to the implementation of recommendations/observations contained in the 39th Report of the Committee on Public Undertakings relating to the Haryana Hotel Limited (Review).</p>	
28. 24th October, 1996	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Resumption of oral examination of representatives of Agriculture Department in respect of paragraph No. 2A (Review) of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana Land Reclamation & Development Corporation</p>	
29. 30th October, 1996	8	<p>Postponement of oral examination of the representatives of Power Department in respect of paragraph Nos. 4.5.1, 4.5.4 and 4.5.5 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana State Electricity Board.</p>	
30. 31st October, 1996	8	<p>Oral examination of representatives of Power Department in respect of paragraph Nos. 4, 5.1 4.5.4 and 4.5.5, of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana State Electricity Board.</p>	
31. 6th November, 1996	9	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Scrutiny of replies received in regard to the implementation of recommendations/observations contained in the 39th Report of the Committee on Public Undertakings relating to the Haryana State Electricity Board</p>	

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32.	7th November, 1996	9	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of representatives of Power Department in respect of paragraph Nos. 4.5.7, 4.5.9 and 4.5.10 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana State Electricity Board.</p>	
33.	12th November, 1996	7	<p>(i) Scrutiny of replies received in regard to the implementation of recommendations/observations contained in the 39th Report of the Committee on Public Undertakings relating to the Haryana State Electricity Board</p> <p>(ii) Decided to undertake study tour to the States of West Bengal, Kerala and Andaman & Nicobar Islands from 17th to 29th December, 1996.</p>	
34.	29th November, 1996	9	<p>Oral examination of representatives of Power Department in regard to implementation of recommendations/observations contained in the 39th Report of the Committee on Public Undertakings relating to the Haryana State Electricity Board.</p>	
35.	4th December, 1996	7	<p>(i) Postponment of oral examination of the representatives of Power Department in regard to implementation of recommendations/observations contained in 39th Report of the Committee on Public Undertakings relating to the Haryana State Electricity Board.</p> <p>(ii) Decision to postpone study tour to the States of West-Bengal, Kerala and Andaman & Nicobar Islands, which was scheduled to commence from 17th to 29th December, 1996.</p>	
36.	5th December, 1996	6	<p>Scrutiny of replies received in regard to the implementation of recommendations/observations contained in the paragraph Nos. 27 of 10th Report of Public Accounts Committee and paragraph No. 26 of 11th Report of Public Accounts Committee and paragraph Nos. 7.12 of 5th Report of the Committee on Public Undertaking relating to the Haryana Harijan Kalyan Nigam.</p>	
37.	11th December, 1996	8	<p>Oral examination of representatives of Power Department in regard to the implementation of recommendations/observations</p>	

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			contained in paragraph Nos 6 & 7 of the 39th Report of the Committee on Public Undertakings relating to the Haryana State Electricity Board.
38.	12th December, 1996	7	(i) Oral examination of representatives of Power Department in regard to implementation of recommendations/observations contained in the 39th Report of the Committee on Public Undertakings relating to the Haryana State Electricity Board. (ii) Decision to undertake study tour to the States of Tamil Nadu and Kerala from 8th January 1997.
39.	18th December, 1996	7	Oral examination of representatives of Power Department in respect of paragraph Nos. 4.1.1. and 4.1.2. of the Report of the Comptroller and Auditor General of India for the year 1993-94 (Commercial) relating to the Haryana State Minor Irrigation and Tubewells Corporation.
40.	19th December, 1996	8	(i) Oral examination of representatives of Agriculture Department in respect of paragraph No. 4.5.1 of the Report of the Comptroller and Auditor General of India for the year 1993-94 (Commercial) relating to the Haryana Agro Industries Corporation (ii) Oral examination of representatives of Agriculture Department in respect of paragraph No 4.6.1 of the Report of the Comptroller and Auditor General of India for the year 1993-94 (Commercial) relating to the Haryana Seeds Development Corporation
41.	24th December, 1996	6	Scrutiny of replies received in respect of paragraph No 2B (Review) of the Report of the Comptroller and Auditor General of India for the year 1993-94 (Commercial) relating to the Haryana Women Development Corporation
42.	2nd January, 1997	9	(i) Decision to postpone study tour to the States of Tamil Nadu and Kerala which was to be commenced from 8th January, 1997. (ii) Scrutiny of replies received in respect of paragraph No. 2B (Review) of the Report of the Comptroller and Auditor General of India for the year 1993-94 (Commercial) relating to the Haryana State Minor Irrigation & Tubewells Corporation

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43	8th January, 1997	9	Oral examination of representatives of Power Department in respect of paragraph Nos. 4.7.2, 4.7.3 and 4.7.6 of the Report of the Comptroller and Auditor General of India for the year 1993-94 (Commercial) relating to the Haryana State Electricity Board
44	9th January, 1997	9	Oral examination of representatives of Power Department in respect of paragraph Nos. 4.7.7, 4.7.8 and 4.7.9 of the Report of the Comptroller and Auditor General of India for the year 1993-94 (Commercial) relating to the Haryana State Electricity Board.
45	16th January, 1997	7	Scrutiny of replies received in respect of paragraph No. 3 (Review) of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana State Electricity Board.
46	22nd January, 1997	6	(i) Resumption of scrutiny of replies received in respect of paragraph No. 3.1 (Review) of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana State Electricity Board. (ii) Consideration of papers placed before the Committee.
47	29th January, 1997	6	Consideration of papers placed before the Committee.
48	30th January, 1997	6	Resumption of scrutiny of replies received in respect of paragraph No. 3.1 (Review) of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana State Electricity Board.
49	5th February, 1997	7	Oral examination of representatives of Industries Department in respect of paragraph No. 2A (Review) of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana Land Reclamation and Development Corporation Limited.
50	6th February, 1997	7	Scrutiny of replies received in respect of paragraph No. 3A (Review) of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana State Electricity Board.

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51. 12th February, 1997	6	Postponment of the oral examination of the representatives of Power Department in respect of paragraph No. 3.1 (Review) of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana State Electricity Board.	
52. 13th February, 1997	5	Scrutiny of replies received in respect of paragraph No. 3.5 (Review) of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana State Electricity Board.	
53. 19th February, 1997	7	Oral examination of representatives of Power Department in respect of paragraph Nos. 3.4.1, 3.4.3, 3.4.4, 3.4.5 and 3.4.6 (Review) of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana State Electricity Board.	
54. 20th February, 1997	7	Resumption of oral examination of representatives of Power Department in respect of paragraph Nos. 3.4.7, and 3.4.8 (Review) of the Report of the Comptroller and Auditor General of India for the year 1993-94 (Commercial) (and paragraph Nos. 4.7.1, 4.7.4, and 4.7.5, of the Report of the Comptroller and Auditor General of India for the year 1993-94 relating to the Haryana State Electricity Board.	
55. 26th February, 1997	7	<ul style="list-style-type: none"> (ii) Consideration of papers placed before the Committee. (ii) Scrutiny of replies received in respect of paragraph No. 3.5 (Review) of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana State Electricity Board (iii) Confirmation of proceedings. (iv) The Committee drafted its 41st Report on the report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) 	
56. 27th February, 1997	7	The Committee finalised its 41st Report on the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial).	
57. 6th March, 1997	9	(i) Consideration of papers placed before the Committee.	

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58. 27th March, 1997

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(ii) The Committee drafted/finalised its 42nd Report on the Report of the Comptroller and Auditor General of India for the year 1993-94 (Commercial).

(i) Consideration of papers placed before the Committee.

(ii) Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the 36th Report of the Committee on Public Undertakings relating to the Haryana Seeds Development Corporation Limited.

4. Presentation of Reports :—

41st and 42nd Reports of the Committee on the Reports of the Comptroller and Auditor General of India for the years 1992-93 (Commercial) and 1993-94 (Commercial), respectively were presented to House.

5. A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON ESTIMATES

The Committee on Estimates for the year 1996-97, consisting of nine members was nominated by the Speaker, on having been authorised by a motion, moved and passed by the Haryana Vidhan Sabha in its sitting held on the 24th May, 1996 and notified vide Haryana Vidhan Sabha Secretariat Notification No. EC-1/1996-97/35 dated 6th June, 1996.

2. Shri Kanwal Singh, M.L.A. was appointed as Chairman of the Committee.

3. The Committee fixed/held a total number of 47 sittings during the period under review.

4. The Names of Members and numbers of meetings attended by each of them are shown in the table given below :—

Sr.No.	Name of Member	Number of sittings attended
*1.	Shri Kanwal Singh	35
**2.	Shri Nirpender Singh	30
***3.	Shri Attar Sing Saini	32
****4.	Shri Shashi Pal Mehta	18
*****5.	Shri Vinod Kumar	32
6.	Shri O.P. Jain	33
7.	Shri Ashok Kumar	45
8.	Shri Khurshid Ahmed	36
9.	Shri Ram Phal Kundu	44
*****10.	Shri Satvinder Rana	3
*****11.	Shri Raj Kumar Saini	2
*****12.	Shrimati Vidya Beniwal	8
*****13.	Shri Kailash Sharma	1

*Resignation from the membership & Chairmanship accepted and notified vide Haryana Vidhan Sabha Secretariat Notification No. EC-1/1996-97/84, dated the 27th January, 1997.

**Appointed as Chairman of the Committee for the remaining period of the year 1996-97 w.e.f. 29th January 1997 vide notification No. EC-1/1996-97/94 dated the 31st January 1997.

***Resignation from the membership accepted and notified vide Haryana Vidhan Sabha Secretariat Notification No. EC-1/1996-97/82 dated the 27th January 1997.

****Resignation from the membership accepted and notified vide Haryana Vidhan Sabha Secretariat Notification No. EC-1/1996-97/85 dated the 27th January 1997.

*****Resignation from the membership accepted and notified vide Haryana Vidhan Sabha Secretariat Notification No. EC-1/1996-97/83 dated the 27th January, 1997.

*****Sarvshri Satvinder Rana Raj Kumar Saini Kailash Sharma And Shrimati Vidya Beniwal were nominated to serve on the Committee on Estimates w.e.f. 29th January 1997 for the remaining period of the year 1996-97 vide notification No. EC-1/1996-97/94 dated the 31st January, 1997.

Meetings Held and Business Transacted

The dates of meetings, the number of members present and the business transacted at each meeting are given below :—

Sr. No.	Date of Meeting	Number of Member Present	Business transacted
1	2	3	4
1.	13th June, 1996	9	1. The Committee discussed the Scop and functions of the Committee on Estimates. 2. The Committee also decided to examine Budget Estimates for the year 1996-97 of the following Departments :— (i) Agriculture (ii) Home (iii) Mines & Geology (iv) Health and (v) Horticulture Departments :
2.	19th June, 1996	9	(i) Papers placed before the Committee. (ii) The Committee orally examined the representatives of Irrigation Deptt. regarding Non-supply of Government replies in respect of implementation of the outstanding recommendations/ observations contained in various paragraphs of the 25th Report of the Committee for the year 1992-93 relating to the Irrigation Department.
3.	26th June, 1996	2	(i) Papers placed before the Committee. (ii) The Committee orally examined the representatives of Industries Deptt. regarding Non-supply of Govt. replies in respect of implementation of outstanding observations/recommendations contained in various paragraphs of the 18th Report of the Committee for 1985-86 relating to the Industries Deptt. (iii) The Committee orally examined the representatives of Transport Department regarding implementation of outstanding observations/recommendations contained in various paragraphs of the 27th Report of the Committee for the year 1994-95 relating to the Transport Department.
4.	3rd July 1996	6	(i) Papers placed before the Committee.

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(ii) The Committee orally examined the representatives of Cooperation Deptt. regarding non-supply of the outstanding recommendations/observations contained in various paragraphs of 27th Report of the Committee for the year 1994-95 relating to the Cooperation Department.

(iii) The Committee orally examined the representatives of Social Welfare Department regarding implementation of the outstanding recommendations/observations contained in various paragraphs of the 23rd Report of the Committee for the year 1990-91 relating to the Social Welfare Department.

5. 10th July, 1996

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The Committee resumed the oral examination of representatives of Cooperation Department regarding implementation of the outstanding recommendations/observations contained in various paragraphs of the 27th Report of the Committee for the year 1994-95 relating to the Cooperation Department.

6. 17th July, 1996

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(i) Papers placed before the Committee.

ii) The Committee resumed oral examination of the representatives of Cooperation Deptt. regarding implementation of the outstanding recommendations/observations contained in various paragraphs of the 27th Report of the Committee for the year 1994-95 relating to the Cooperation Department & Food & Supplies Department (concerning CONFED).

7. 24th July, 1996

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The Committee resumed the oral examination of the representatives of the Transport Department regarding implementation of outstanding observations/recommendations contained in various paragraphs of the 27th Report of the Committee for the year 1994-95 relating to the Transport Department.

8. 29th July, 1996

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The Committee scrutinised the budget material for the year 1996-97 relating to Health Department.

9. 8th August, 1996

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(i) Papers placed before the Committee

(ii) the Committee drafted and finalised the Questionnaire on the budget material for the year 1996-97 relating to Health Department.

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10. 14th August, 1996	7	The Committee orally examined the representatives of Animal Husbandry Department regarding implementation of recommendations/observations as contained in various paragraphs of the 22nd Report of the year 1989-90 relating to the Animal Husbandry Department.	
11. 21st August, 1996	8	<p>(i) Papers placed before the Committee.</p> <p>(ii) The Committee orally examined the representatives of P.W. (Public Health) Department for non-supply of Government reply regarding implementation of outstanding recommendations/observations contained in the various paragraphs of the 28th Report of the Committee on Estimates for the year 1995-96 relating to the P.W. (Public Health) Department.</p>	
12. 29th August, 1996	9	<p>(iii) The Committee orally examined the representatives of Irrigation Department regarding implementation of the outstanding recommendations/observations contained in various paragraphs of the 26th Report of the Committee for the year 1992-93 relating to the Irrigation Department.</p> <p>(i) The Committee scrutinised the replies received from the Govt. regarding the implementation of the outstanding recommendations/observations contained in paragraphs No. 24 of the 21st Report of the Committee for the year 1988-89 relating to Tourism Department.</p>	
13. 4th September, 1996	6	<p>(ii) The Committee scrutinised Government replies regarding implementation of outstanding recommendations/observations contained in various paragraphs of the 18th Report of the Committee for the year 1985-86 relating to the Industries Department.</p> <p>(i) Papers placed before the Committee.</p> <p>(ii) The Committee orally examined the representatives of Forest Department regarding non supply of Government reply in respect of implementations of the outstanding recommendations/observations contained in various paragraphs of the 24th Report of the Committee for the year 1991-92 relating to Forest Department.</p>	

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			(iii) The Committee orally examined the representatives of Tourism Department regarding implementation of recommendations/observations contained in paragraphs No. 24 of the 21st Report of the Committee for the year 1988-89 relating to the Tourism Department.
14.	11th September, 1996	7	(i) Papers placed before the Committee. (ii) The Committee orally examined the representatives of Agriculture Department regarding non-supply of Budget Material on the Budget Estimates for the year 1996-97 of the Agriculture Department. (iii) The Committee orally examined the representatives of the Industries Department regarding implementations of the outstanding recommendations/observations contained in Paras No. 14 & 23 of the 18th Report of the Committee for the year 1985-86 of the Industries Department.
15.	16th September, 1996	8	The Committee orally examined the representatives of Forest Department regarding implementation of the outstanding recommendations/observations contained in various paragraphs of the 24th Report of the Committee for the year 1991-92 relating to the Forest Department.
16	25th September, 1996	7	(i) Papers placed before the Committee. (ii) The Committee scrutinised the Budget Material for the year 1996-97 relating to the Agriculture Department and framed questionnaire thereon. The Committee also desired the Material of Horticulture Department to frame the questionnaire thereon also.
17.	3rd October, 1996	8	(i) Papers placed before the Committee. (ii) The Committee orally examined the representatives of Mines & Geology Department regarding non-supply of the Budget Estimates for the year 1996-97 of the Mines & Geology Department.
18.	9th October, 1996	4	The Committee orally examined the representatives of Home Department regarding non-supply of the Budget Material for the year 1996-97 of the Home Department.

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19	16th October, 1996	9	<p>(i) Papers placed before the Committee</p> <p>(ii) The Committee orally examined the representatives of Town & Country Planning Department, regarding implementation of the outstanding observations contained in paragraphs No 27 of the 20th Report of the Committee for the year 1987-88 relating to the Town & Country Planning Department.</p>
20	23rd October, 1996	8	<p>(i) Papers placed before the Committee.</p> <p>(ii) The Committee postponed the oral Examination of P.W. (Public Health) Department regarding implementation of the outstanding recommendations/observations contained in various paragraphs of the 28th Report of the Committee for the year 1995-96 of the P.W. Public Health) Department</p> <p>(iii) The Committee decided to undertake an On the Spot Study tour of various sick-units of Industrial Units in the State.</p>
21	30th October, 1996	9	<p>(i) Papers placed before the Committee.</p> <p>(ii) The Committee orally examined the representatives of the Town and Country Planning Deptt. regarding recommendations/observations contained in paragraphs No. 27th of the 20th Report of the Committee for the year 1987-88 relating to the Town & Country Planning Department.</p> <p>(iii) The Committee resumed the oral examination of the representatives of Irrigation Department regarding implementation of the outstanding recommendations/observations contained in various paragraphs of the 25th Report of the Committee for the year 1992-93 relating to the Irrigation Department</p>
22	6th November, 1996	7	<p>(i) Papers placed before the Committee.</p> <p>(ii) The Committee discussed the issue regarding Supplementary Estimates for the year 1996-97.</p>
23	13th November, 1996	9	<p>The Committee passed the Condolence resolution regarding 30 innocent persons killing in air-crash between the Two</p>

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			aircrafts in the evening of 12th November, 1996 near Charkhi Dadri (Distt Bhiwani).
24	21st November, 1996	9	The Committee decided to undertake the study tour to the States of Gujrat, Karnatka and Kerla with effect from 18th December to 31st December, 1996
25	27th November, 1996	9	The Committee drafted and finalised the questionnaire on the Budget material for 1996-97 relating to the Horticulture Department.
26	2nd December, 1996	9	(i) Papers placed before the Committee. (ii) The Committee drafted and finalised the questionnaire on the Budget material for 1996-97 relating to the Horticulture Department.
27	11th December 1996	7	The Committee orally examined the representatives of the P.W. (Public Health) Department in respect of various paragraphs contained in regarding implementation of recommendations/observations contained in various paragraphs of 28th report of the Committee for the year 1995-96 of the P.W. (Public Health).
28	18th December, 1996	6	The Committee informally discussed the matter/arrangements made in respect of study tour of the Committee to other States & prepared the questionnaire to discuss the matters of common interest with the sister Committee Gujrat Legislative Assembly.
29	19th December, 1996	5	The Committee discussed the matters of common interest with the concerned officers of the Committee on Estimates of Gujrat Legislative Assembly as the Committee of that Assembly could not be held due to their pre-occupice arrangements, Chairman of E.C. of Haryana paid thanks on behalf of members of the Committee in regard to their welcome and arrangements of stay made for the Committee.
			The Committee decided to proceed to Dwarka Ji from Ahmedabad.
30	21st December, 1996	5	The Committee held informal discussion in regard to hold meeting with the sisters Committee of Karnatka and Kerla and also framed the questionnaire in that regard.

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31. 24th December, 1996	5	First of all the Chairman - Committee on Estimates of Karnataka Legislative Assembly on behalf of their members welcomed the Committee on Estimates of Haryana Vidhan Sabha for having visit of the r State.	thereafter Both the Committees discussed the matter of common interest and also in regard to internal working Rules of both the Committees.
32. 26th December, 1996	5	Chairman and members of the Committee on Estimates of Karnataka Legislative Assembly welcome our Committee on Estimates and paid thanks to visit their State and held discussion on the matter of common interest and also in regard of internal working rules of both the committee.	In the end Chairman of our Committee paid thanks for making all the necessary arrangements and also invited them to pay a visit to the State of Haryana.
33. 29th December, 1996	5	The Committee held its own meeting at the Rest House of Kanyakumari and reviewed the proceedings of meeting held with the sister Committee at Bangalore and Thiruvanthapuram.	The Chairman also invited to their Committee to pay a visit to the state of Haryana.
34. 31st December, 1996	7	The Committee held its meeting at Haryana Bhawan, New Delhi and confirmed the proceedings of the meetings of the Committee held at Chandigarh.	
35. 3rd January, 1997	4	The Committee scrutinised the Budget Material of Mines & Geology Department and also partly scrutinised the material of Health Department.	
36. 9th January, 1997	8	(i) The Committee orally examined the representatives of Public Health Department. (ii) Proceeding of meetings of Committee on Estimates confirmed.	
37. 16th January, 1997	4	The Committee orally examined the representatives of Health Department in respect of replies to the questionnaire of the Committee on Budget Estimates for the year 1996-97 of Health Department.	

1	2	3	4
38.	22nd January, 1997	5	The Committee orally examined the representatives of Health Department in respect of replies to the questionnaire of the Committee on Budget Estimates for the year 1996-97 of Health Department.
39.	29th January, 1997	4	The Committee drafted and finalised the questionnaire on the Budget material for the year 1996-97 relating to Mines & Geology Department.
40.	5th February, 1997	7	The Committee orally examined the representatives of Health Department in respect of replies to the questionnaire of the Committee on Budget Estimates for the year 1996-97 of the Health Department.
41.	12th February, 1997	7	The Committee drafted and finalised the questionnaire on the Budget material for the year 1996-97 relating to Mines & Geology Deptt.
42.	19th February, 1997	7	The Committee scrutinised the replies received from the Govt., regarding the implementation of outstanding recommendations/observations contained in various paragraphs of the 25th Report of the Committee for the year 1992-93 relating to the Irrigation Department.
43.	25th February, 1997	3	The Committee drafted a part of the 29th Report of the Committee for the year 1996-97.
44.	27th February, 1997	5	The Committee drafted and finalised of 29th Report of the Committee for the year 1996-97 at Haryana Bhawan, New Delhi.
45.	28th February, 1997	5	Do
46.	5th March, 1997	7	The Committee considered the demands for Supplementary Grants-Supplementary Estimates for the year 1996-97 relating to various Departments and prepared Report.
47.	26th March, 1997	5	The Committee confirmed the proceedings and scrutinised the replies received from various departments.

6. During the period under review the Committee presented the following Reports to the House.

Sr. No.	By whom presented	Date of Presentation	Subject
1.	Chairman	10th March, 1997	Report of the Committee on Estimates on the Supplementary Estimates for the year 1996-97.
2.	Chairman	21st March, 1997	29th Report of the Committee on Estimates for the year 1996-97.

Meetings held at places other than Chandigarh.

7. - The details of the meetings of the Committee held at places other than Chandigarh are given below :-

Sr. No.	Date	Place
1.	18th December, 1996 (Sr. No. 28)	New Delhi
2.	19th December, 96 (Sr. No. 29)	Gandhi Nagar (Gujarat)
3.	21st December, 96 (Sr. No. 30)	Dwarka Ji (Gujarat)
4.	24th December, 96 (Sr. No. 31)	Bangalore (Karnataka)
5.	26th December, 96 (Sr. No. 32)	Thiruvanthapuram (Kerala)
6.	29th December, 96 (Sr. No. 33)	Kanyakumari
7.	31st December, 96 (Sr. No. 34)	New Delhi

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

The Committee on the welfare of Scheduled Castes and Scheduled Tribes for the year 1996-97 was constituted as a result of the motion passed by the Haryana Vidhan Sabha in its sitting held on 24th May, 1996 authorising the Hon'ble Speaker to nominate the Members of the Committee. Ch. Narain Singh, M.L.A. was appointed as a chairman of the Committee by the Hon'ble Speaker on 24th May, 1996.

The names of the Members of the Committee and number of meetings attended by each of them out of the total number of 36 meetings (this number included one meeting when business could not be transacted for want of quorum) held during the period under review are given below :-

Sr. No.	Name of Member	Number of meetings attended
*1.	Ch. Narain Singh	7
**2.	Shri. Kapoor Chand	9
***3.	Shri Krishan Pal Gujjar	27
****4.	Shri Ram Sarup Bajigar	24
5.	Shri Bhagi Ram	34
6.	Shri Banta Ram Balmiki	35
7.	Shri Azad Mohd.	17
8.	Shri Nafe Singh Balmiki	34
9.	Shri Bhim Sain Mehta	28
10.	Smt. Kartar Devi	26
****11.	Shri Jagdish Nayyar	1
****12.	Shri Dev Raj Diwan	2

*Ch. Narain Singh, M. L. A. resigned from the Chairmanship and Membership of the Committee w.e.f. 11-8-1996 on his appointment as Minister.

**Shri Kapoor Chand, M.L.A. nominated as Member to serve on the Committee w.e.f. 6-9-1996 and appointed its Chairman.

***Shri Krishan Pal Gujjar, M.L.A. resigned from the Membership of the Committee w.e.f. 14th January, 1997 on his appointment as Minister.

****Shri Ram Sarup Bajigar, M.L.A. resigned from the Membership of the Committee w.e.f. 14th January, 1997 on his appointment as State Minister.

****Shri Jagdish Nayar and Shri Dev Raj Diwan, M.L.A. nominated as Member of the Committee with effect from 29th January, 1997 for the remaining period of the year 1996-97.

Meeting held on and Business Transacted

The details showing dates of meetings, the number of members present and the business transacted at each meeting are given below :—

Sr. No.	Date of Meeting	Number of Member present	Business transacted
1	2	3	4
1.	24th June, 1996	8	Welcome address to the Committee by the Secretary Haryana Vidhan Sabha.
2.	2nd July, 1996	9	(i) Consideration of the papers placed before the Committee. (ii) The Committee selected five departments/Autonomous Bodies for examinations in respect of reservation/representation of Scheduled Castes and Scheduled Tribes.
3.	9th July, 1996	9	(i) Consideration of the papers placed before the Committee. (ii) Oral examination of the representatives of the Cooperation Department in respect of non-supply of material regarding implementations of recommendations/observations as contained in the 21st Report of the Committee concerning the Cooperation department. (iii) Oral examination of the representatives of the Education Department for non-supply of replies of the the Government in regarding to the implementations of outstanding recommendations of the Committee contained in its 21st Report regarding the Education Department.
4.	16th July, 1996	8	(i) Scrutiny of the material received from the Cooperation Department in respect of implementations of recommendations/observations as contained in the 21st Report of the Committee concerning the Cooperation Department. (ii) Oral examination of the representatives of the Industries Department in respect of the material regarding implementation of recommendations/observations as contained in the 21st report of the Committee Concerning the Haryana State Small Industries Export Corporation.

1	2	3	4
5. 23rd July, 1996	8	(i) Consideration of the papers placed before the Committee.	
		(ii) Oral examination of the representatives of the Cooperation Department in respect of material regarding implementation of recommendations/observations as contained in the 21st Report of the Committee concerning the Co-operation Department.	
		(iii) Oral examination of the representatives of the Local Bodies in respect of non-supply of material regarding implementations/observations as contained in the 21st Report of the Committee concerning the Local Bodies Department.	
6. 30th July, 1996	9	(i) Consideration of the papers placed before the Committee.	
		(ii) Oral examination of the representatives of the Cooperation department with the regard to the implementation of recommendations/observations as contained in its 21st Report regarding to the Haryana State Co-operative Supply and Marketing Federation.	
7. 6th August, 1996	7	(i) Consideration of the papers placed before the Committee.	
		(ii) Scrutiny of the material received from the Government in respect of implementation of recommendations/observations as contained in the 21st Report of the Committee concerning the Labour Department.	
		(iii) Oral examination of the representatives of the Transport Department in respect of non-supply of material regarding contained in the 21st Report of the Committee concerning the Transport Department.	
		(iv) Oral examination of the representatives of Education Department in respect of recommendations/observations as contained in the 21st Report of the Committee.	
8. 13th August, 1996	7	(i) Oral examination of the representatives of the Labour Department in respect of implementation of recommendations/observations as contained in the 21st Report of the Committee concerning the Labour Department.	

1	2	3	4
9. 20th August, 1996	6	(i) Scrutiny of the material received from the Commissioner & Secretary to Govt. Haryana, P.W.D. (B&R) in respect of implementation of recommendations/observations of the Committee contained in the 21st Report of the Committee.	
		(ii) Oral examination of the representatives of the Home Department (Police) in respect of non-supply of material regarding implementation of recommendations/observations as contained in the 21st Report of the Committee concerning the Home Department.	
		(iii) Oral examination of the representatives of the Power Department in respect of implementation of recommendations/observations as contained in the 21st Report of the Committee concerning the Haryana State Electricity Board.	
10. 27th August, 1996	6	(i) Scrutiny of the material received from the Home Department in respect of implementation of recommendations/observations as contained in the 21st Report of the Committee concerning the Police Department.	
		(ii) Oral examination of the representatives of the Public Works (B&R) Department in respect of implementation of recommendations/observations contained in the 21st Report of the Committee concerning the Public Works (B&R) Department.	
11. 3rd September, 1996	8	(i) Consideration of the papers placed before the Committee.	
		(ii) Oral examination of the representatives of the Home Department in respect of implementation of recommendations/observations as contained in the 21st Report of the Committee concerning the Police Department.	
12. 10th September, 1996	8	(i) Scrutiny of the material received from the Financial Commissioner & Secretary to Govt., Haryana, Local Government Department in respect of implementation of recommendations/observations as contained in the 21st Report of the Committee concerning the Local Bodies Department.	

1	2	3	4	5	6
13.	17th September, 1996	7	Scrutiny of the replies received from the Transport Department in respect of implementation of recommendations/observations as contained in the 21st Report of the Committee Concerning the Transport Department.		
14.	24th September, 1996	6	(i) Consideration of the papers placed before the Committee. (ii) Scrutiny of the material received from the Welfare of Scheduled Castes and Backward Classes Department in respect of implementations of recommendations/observations as contained in the 21st Report of the Committee concerning the General recommendations.		
15.	1st October, 1996	8	(i) Consideration of the papers placed before the Committee (ii) The Committee scrutinised the material received from the Town & Country Planning Department in respect of implementation of recommendations/observations as contained in the 21st Report of the Committee concerning the (HUDA).		
16.	8th October, 1996	6	The Committee resume the scrutiny of the material received from the Transport Department in respect of implementation of recommendations/observations as contained in the 21st Report of the Committee concerning the Transport Department.		
17.	15th October, 1996	7	(i) The Committee resume the scrutiny of material received from the Commissioner & Secretary to Govt., Haryana, Local Bodies Department in respect of implementation of recommendations/observations as contained in the 21st Report of the Committee concerning the Local Bodies Department. (ii) The Committee also scrutinised the material received from the Commissioner & Secretary to Govt., Haryana vide letter No. 6/2/04-94, TCP dated 7-10-96 in respect of representation of Scheduled Castes persons in the (HUDA) and framed questionnaire thereon.		
18.	22nd October, 1996	9	(i) Consideration of the papers placed before the Committee.		

1	2	3	4
19. 29th October, 1996	8	<p>(ii) Oral examination of the representatives of the Environment Department/Water Pollution Control Board, Haryana, with regard to non-supply of replies in respect of out-standing recommendations/observations as contained in the 21st Report of the Committee regarding to Water Pollution Control Board.</p>	
20. 5th November, 1996	6	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) The Committee resume the scrutiny of the material received from the Commissioner Secretary to Govt., Haryana, Town & Country Planning Department in respect of the implementation of recommendations/observations as contained in the 21st Report of the Committee concerning the Haryana Urban Development Authority.</p>	
21. 12th November, 1996	6	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the industrial Training & Vocational Education Department in respect of non-supply of material regarding implementation of recommendations/observations as contained in the 21st Report of the Committee concerning the industrial Training & Vocation Education Department.</p>	
22. 27th November, 1996	4	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) The Committee scrutinised the material received from the Financial Commissioner & Secretary to Govt., Haryana, industrial Training & Vocational Education Department in respect of implementation of recommendations/observations as contained in the 21st Report concerning the said Department.</p>	
23. 3rd December, 1996	8	<p>The Committee scrutinised the replies received from the Government in regard to the implementations of recommendations/observations as contained in the 21st Report of the Committee concerning the Haryana State Board for Prevention and Control of Water Pollution.</p>	
		<p>Oral examination of the representatives of the Transport Department in respect</p>	

1	2	3	4
			of implementation of recommendations/ observations as contained in the 21st Report of the Committee concerning the Transport Department.
24.	10th December, 1996	6	(i) Consideration of the papers placed before the Committee. (ii) Postponement of oral examination of the representatives of the Local Bodies Department.
25.	17th December, 1996	8	(i) Consideration of the papers placed before the Committee. (ii) The Committee Scrutinised the revised/additional material received from the Commissioner and Secretary to Govt., Haryana, Local Government Department in respect of implementation of recommendations/observations as contained in the 21st Report concerning the said Department.
26.	24th December, 1996	6	The Committee could not hold its meeting with the visiting sister Committee of West Bengal Legislative Assembly due to not arrival the Committee.
27.	31st December, 1996	6	The Committee resumes the scrutiny of the revised/additional material received from the Commissioner & Secretary to Govt. Haryana, Local Govt. Department in respect of implementation of recommendations/observations as contained in the 21st Report of the Committee concerning the said Department.
28.	7th January, 1997	8	(i) Consideration of the papers placed before the Committee. (ii) Cancellation of the oral examination of the representatives of the Industrial Training & Vocational Education Department.
29.	14th January, 1997	2	The meeting was adjourned for want of quorum and no business was transacted.
30.	21st January, 1997	6	(i) Consideration of the papers placed before the Committee. (ii) The Committee decided to undertake the study tour to the states of Maharashtra and Andhra Pradesh from 18th February, 1997.

1	2	3	4
31. 28th January, 1997		6	Oral examination of the representatives of Local Government in respect of implementation of recommendations/observations as contained in the 21st Report of the Committee concerning the Local Government Department.
32. 4th February, 1997		5	Oral examination of the representatives of the Town & Country Planning Department in respect of the material regarding implementation of recommendations/observations as contained in the 21st Report of the Committee concerning the Haryana Urban Development Authority.
33. 12th February, 1997		2	The meeting was adjourned for want of quorum and no business was transacted.
34. 18th February,		5	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Industrial Training & Vocational Education Department in respect of material regarding implementation of recommendations/observations as contained in the 21st Report of the Committee concerning the said Department.</p>
35. 25th February, 1997		7	Drafting and finalisation of the Report of the Committee.
36. 27th March, 1997		8	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) The Committee scrutinised the additional information received from the Education Department.</p>

Report-Presented

The Committee presented its Twenty second Report for the year 1996-97 to the House on 21st March, 1997.

Proceedings

A report of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON GOVERNMENT ASSURANCES

The Committee on Government Assurances for the year 1996-97 consisting of nine Members and two special Invitees was nominated by the Hon'ble Speaker, Haryana Vidhan Sabha on 6th June, 1996. Shri Dhir Pal Singh, M.L.A. a member of the Committee was appointed as Chairman of the Committee.

2. The names of the Members of the Committee and number of meetings attended by each of them, out of the total number of 46 meetings (this number included five meetings in which business was not transacted for want of quorum) held during the period under review are given below —

Sr. No.	Name of Member	Number of Meetings attended
1.	Shri Dhir Pal Singh	42
**2.	Shri Subhash Chand	31
3.	Shri Sat Narain Lather	34
*4.	Shri Shri Jagdish Yadav	32
5.	Shri Jagdish Nayar	20
6.	Shri Bijender Singh	35
**7.	Shri Charan Dass	37
8.	Shri Chander Mohan	nil
9.	Shri Anand Kumar Sharma	33
***10.	Shri Relu Ram	1
***11.	Shri Somvir Singh	nil
***12.	Shri Anil Vij	3
Special Invitees		
1.	Shri Nafe Singh Rathee	42
2.	Shri Ram Bhajan Aggarwal	23

*Shri Subhash Chaud, M.L.A. and Jagdish Yadav, M.L.A. resigned from the membership of the Committee w.e.f. 14th January, 1997 on the appointment as Minister of State.

**Shri Charan Dass, M.L.A. resigned from the membership of the Committee w.e.f. 14th January, 1997 on his appointment as Minister.

***Sarv Shri Relu Ram, M.L.A., Somvir Singh, M.L.A. and Anil Vij, M.L.A. were nominated to serve on the Committee w.e.f. 20th January, 1997.

MEETINGS HELD AND BUSINESS TRANSACTED

The details showing the dates of meetings, the number of Members present and the business transacted at each meetings are given below :-

Sr. No.	Date of meeting	Number of Members including special invitee present	Business transacted
1	2	3	4
1.	11th June, 1996	8	The Scope and function of the Committee were explained.
2.	17th June, 1996	9	Scrutiny of statement of assurances given by Ministers on the floor of the House during the budget session held in the month of March, 1995.
3.	24th June, 1996	9	Do
4.	1st July, 1996	10	Do
5.	8th July, 1996	9	Do
6.	15th July, 1996	9	Do
7.	22nd July, 1996	9	Do
8.	29th July, 1996	10	Do
9.	5th July, 1996	9	Do
10.	12th August, 1996	7	Scrutiny of the replies received from the various Government Departments in respect of implementation of the outstanding Assurances contained in its 27th Report.
11.	20th August, 1996	8	Do
12.	26th August, 1996	10	(i) Scrutiny of the replies received from the various Government Departments in respect of implementation of the outstanding Assurances contained in its 27th Report. (ii) The Committee decided to hold its next meetings on 12th & 13th September, 1996 at Haryana (Bhawan, New Delhi. &
13.	4th September, 1996	8	(i) Consideration of communication received from the Financial Commissioner & Secretary to Govt., Haryana, Finance Department.

1	2	3	4
			(ii) Oral examination of the representatives of the Cooperation Department in regard to the implementation of outstanding Assurances contained in its 27th Report.
14.	10th September 1996	7	Scrutiny of the replies received from the various Government Departments in respect of implementation of the outstanding Assurances contained in its 27th Report.
15.	12th September, 1996 (New Delhi)	9	Do
16.	13th September, 1996 (New Delhi)	9	Do
17.	16th September, 1996	10	(i) Consideration of communication received from the Chief Secretary to Government, Haryana. (ii) Scrutiny of the replies received from the various Government Departments in respect of implementation of the outstanding Assurances contained in its 27th Report.
18.	24th September, 1996	7	Consideration of the Communication received from the Joint Secretary to Government, Haryana Cooperation Department expressing inability of the Commissioner * Secretary to Government, Haryana, Cooperation Department to attend the meeting. Committee noted its contents and acceded to the request and decided to postpone the oral examination.
19.	30th September, 1996	8	(i) Scrutiny of the replies received from the various Government Departments in respect of implementation of the outstanding Assurances contained in its 27th Report. (ii) Approval of the Statement of the Assurances given by the Ministers on the floor of the House during the Session held in the month of May 1996.
20.	7th October, 1996	5	Approval of the statement of the Assurances given by the Ministers on the floor of the House during the Session held in the month of February and March, 1996
21.	13th October, 1996	9	Oral examination of the representatives of the Transport Department in respect of the implementation of the outstanding Assurances contained in its 27th Report.

1	2	3	4
22.	23rd October, 1996	8	<p>(i) Informal discussion in regard to the spot inspection of various Industries of Panipat, Sonapat, Faridabad, Dharuhera, Bahadurgarh and Bhiwani.</p> <p>(ii) On-the-spot inspection of Modern Dairy, Karnal, Liberty Shoes, Karnal, Dhillon Cold Drinks, Panipat and National Fertilizers Ltd., Panipat.</p>
23.	24th October, 1996 (Panipat)	6.	<p>(i) Informal discussion in regard to the spot inspection of Pollution Control devices installed in various Industries.</p> <p>(ii) On-the-Spot inspection of Thermal Power Plant Panipat Nestlé India Ltd. Samalkha Atlas Cycle, Sonapat Bharat Leather Manufacturers Sonapat Escort Tractor Faridabad.</p>
24.	25th October, 1996 (Faridabad)	7	<p>(i) Informal discussion in regard to the on the spot inspection of the Pollution Control Devices installed in various Industries of Dharuhera Bahadurgarh & Bhiwani.</p> <p>(ii) On-the-Spot inspection of Hero Honda Motor Cycle Dharuhera Ajanta Polyester, Bahadurgarh Parle Biscuit Ltd. Bahadurgarh Bhiwani Textile Mills Bhiwani. The Technological Institute of Textile Science Bhiwani</p>
25.	26th October, 1996 (Bhiwani)	7	<p>Informal discussion of the on-the-spot inspection made by the Committee in regard to the Pollution caused due to the Industries.</p>
26.	28th October, 1996	9	<p>Approval of the statement of Assurances given by the Ministers on the floor of the House during the Budget Session, 1996.</p>
27.	4th November, 1996	9	<p>(i) Approval of the Assurances given by the Minister on the floor of the House during the Budget Session, 1996.</p> <p>(ii) Consideration of communication received from the Financial Commissioner & Secretary to Govt., Haryana, Revenue Department.</p>
28.	13th November, 1996	9	<p>Approval of the Assurances given by the Ministers on the floor of the House during the budget Session 1996</p>
29.	27th November, 1996	9	<p>(i) Do</p> <p>(ii) The Committee decided to undertake the study tour to the state of Tamil</p>

1	2	3	4	5	6
					Nadu Kerala & Karnataka w.e.f. 13th December 1996.
					(i) The Committee also decided to hold its next meeting on 3rd & 4th December 1996 at Haryana Bhawan New Delhi.
30.	2nd December, 1996	9			Scrutiny of the replies received from various Government Departments in respect of the implementation of the outstanding Assurances as contained in its 27th Report.
31.	3rd December 1996 (New Delhi)			Do	
32.	4th December 1996 (New Delhi)	9		Do	
33.	9th December 1996	7			(i) The Committee decided to undertake the study tour to the States of Tamil Nadu, Karnataka and Goa w.e.f. 31st December 1996. (ii) Scrutiny of the replies received from various Government Departments in respect of the implementation of the outstanding assurances as contained in the 27th Report.
					(iii) Confirmation of Proceedings.
34.	17th December 1996	9			(i) Consideration of communication received from the Goa Legislative Assembly in regard to the visit of the Committee. (ii) Scrutiny of the replies received from the various Government Departments in regard to the implementation of outstanding Assurances as contained in its 27th Report.
35.	23rd December 1996	8		Do	
36.	30th December 1996	8			Framing of the questionnaire to be discussed with the sister Committees of Tamil-Nadu Karnataka and Goa Legislative Assembly during the visit of these States.
37.	31st December, 1996 (New Delhi)	3			No business was transacted and the Committee could not proceed on a tour for want of quorum.
38.	6th January 1997	6			(i) Scrutiny of replies received from the various Government Departments in respect of implementation of outstanding Assurances as contained in its 27th Report.

1	2	3	4
			(ii) Approval of the Assurances given by the Ministers on the floor of the House during Budget Session 1995.
39.	14th January, 1997	5	Consideration of communication received from the Commissioner & Secretary to Government, Haryana, Cooperation Department expressing her ability to attend the meeting, the Committee acceded the request and decided to postpone the oral examination of the Department.
40.	20th January, 1997	3	No business was transacted for want of quorum.
41.	28th February, 1997	2	Do
42.	4th February, 1997	2	Do
43.	10th February, 1997	2	Do
44.	18th February, 1997	5	(i) Consideration of communication received from the Member Technical (G&P), H.S.E.B. (ii) Scrutiny of the replies received from the various Government Departments in respect of the implementation of outstanding Assurances as contained in its 27th Report.
45.	25th February, 1997	4	The Committee drafted and finalised its 28th Report for the year 1996-97.
46.	28th March, 1997	3	

Presentation of the Report

The Committee presented its 28th Report for the year 1996-97 to the House on 21st March, 1997.

Meetings held at places other than Chandigarh

The Committee held its meetings outside Chandigarh as per detailed given below :-

1. Haryana Bhawan, New Delhi (Sr. No. 15, 16, 31, 32 and 37) 12th & 13th September, 1996
3rd & 4th & 31st December, 1996
2. Panipat (Sr. No. 23) 24th October, 1996
3. Faridabad (Sr. No. 24) 25th October, 1996
4. Bhiwani (Sr. No. 25) 26th October, 1996

COMMITTEE ON SUBORDINATE LEGISLATION

The Committee, consisting of eight members of the Haryana Vidhan Sabha including the Advocate General and two Special Invitees was nominated by the Hon'ble Speaker on the 6th June, 1996 and was notified in the official Gazette vide Notification No. HVS-LA (Sub-Leg)-1/1996-97/33, dated the 6th June, 1996.

Shri Ganeshi Lal was appointed as the Chairman of the Committee by the Hon'ble Speaker.

The Committee held 40 meetings during the period under review.

The names of Members/Special Invitees and number of meetings attended by each of them are shown in the following table:—

Sr. No.	Name of Member	Number of meetings attended
*1.	Shri Ganeshi Lal	6
**2.	Shri Ram Bhajan Aggarwal	18
3.	Shri Ram Bhaj	20
4.	Shri Harsh Kumar	17
5.	Shri Narendra Sharma	14
6.	Shri Jaswinder Singh	25
7.	Shri Balwant Singh Maina	40
8.	Shri Dharambir Gauba	25
9.	Advocate General	Nil
Special Invitees		
1.	Shri Satvinder Singh	34
2.	Shri Relu Ram	22

*Shri Ganeshi Lal, M.L.A. resigned from the Chairmanship and membership of the Committee with effect from 11th August, 1996 on his appointment as Minister vide Notification No. HVS-LA (Sub-Leg) 1/96-97/40 dated the 13th August, 1996.

**Shri Ram Bhajan Aggarwal, M.L.A., was nominated as Member and Chairman of the Committee by the Speaker with effect from 23rd August, 1996 vide Notification No. HVS-LA (Sub-Leg)-1/96-97/43, dated the 23rd August, 1996 in the vacancy caused by the resignation of Shri Ganeshi Lal for the remaining period of the year 1996-97.

RULES SCRUTINISED

The Committee scrutinised the following Rules :—

1. The Haryana Maternity Benefit Rules, 1967 framed under the Maternity Benefit Act, 1961.
2. The Bonded Labour System (Abolition) Rules, 1976 framed under the Bonded Labour System (Abolition) Act, 1976.
3. The Punjab Shops and Commercial Establishments Rules, 1958 framed under the Punjab Shops and Commercial Establishments Act, 1958.
4. The Housing Board, Haryana (Disposal of Property, Betterment Charges, Eviction, Assessment of Damages and, Manner of Appeal) Rules, 1975 framed under the Haryana Housing Board Act, 1971.
5. The Haryana Juvenile Justice Rules, 1988 framed under the Juvenile Justice Act, 1986 (Central Act No. 53 of 1986).

Meetings held and Business Transacted

The dates of the meetings, the number of Members/Special Invitees present and the Business transacted at each meeting are given below :—

Sr. No.	Date of Meeting	Number of Members/Special Invitees present	Business Transacted
1	2	3	4
1.	24th June, 1996	6	(i) Welcome address by the Secretary, Haryana Vidhan Sabha. (ii) Discussion on the scope and functions of the Committee.
2.	1st July, 1996	7	(i) Selection of Rules for Scrutiny. (ii) Papers placed before the Committee.
3.	8th July, 1996	8	(i) Scrutiny of Haryana Maternity Benefit Rules, 1967. (ii) Papers placed before the Committee.
4.	15th July, 1996	7	(i) Resumption of scrutiny of the Haryana Maternity Benefit Rules, 1967, framed under the Maternity Benefit Act, 1961. (ii) Papers placed before the Committee.

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3. 22nd July, 1996	8	(i) Scrutiny of the Bonded Labour System (Abolition) Rules, 1976 framed under the Bonded Labour (Abolition) Act, 1976.	
		(ii) The Committee decided to undertake its study tour to the States of West Bengal, Sikkim and Union Territory of Andaman & Nicobar Islands, from 19-8-1996 to 31-8-1996.	
		(iii) Papers placed before the Committee.	
6. 29th July, 1996	9	(i) Scrutiny of the Punjab Shops and Commercial Establishments Rules, 1958 framed under the Punjab Shops and Commercial Establishments Act, 1958.	
		(ii) The Committee reviewed its earlier study tour which was to commence from 19-8-1996 to 31-8-1996 and after a detailed discussion decided to undertake the study tour to the States of West Bengal, Sikkim and Union Territory of Andaman & Nicobar Islands from 26-8-96 to 7-9-96 and also decided to hold its own meeting at Darjeeling on 4-9-96.	
7. 6th August, 1996	7	(i) Resumption of scrutiny of the Punjab Shops and Commercial Establishments Rules, 1958 framed under the Punjab Shops and Commercial Establishments Act, 1958.	
		(ii) Papers placed before the Committee.	
8. 12th August, 1996	7	Resumption of scrutiny of the Punjab Shops and Commercial Establishments Rules, 1958 framed under the Punjab Shops and Commercial Establishments Act, 1958.	
9. 19th August, 1996	9	(i) Resumption of scrutiny of the Punjab Shops and Commercial Establishments Rules, 1958 framed under the Punjab Shops and Commercial Establishments Act, 1958.	
		(ii) Papers placed before the Committee.	
10. 26th August, 1996 (New Delhi)	7	Framing of questionnaire for discussion with the sister Committees of West Bengal, Andaman & Nicobar Islands and Sikkim.	
11. 27th August, 1996 (Calcutta)	7	Discussion with the officers of the West Bengal Legislative Assembly, Calcutta.	

1	2	3	4	5	6
12.	30th August, 1996 (Andaman & Nicobar at Port Blair)	7	Discussion with the officers of the Territorial Department of Andaman & Nicobar Islands.		
13.	3rd September, 1996 (Gangtok)	7	Discussion with the Speaker of Sikkim Legislative Assembly in respect of general functioning of the Sikkim Assembly.		
14.	4th September, 1996 (Darjeeling)	7	The Committee reviewed the discussion held with the Officers of West Bengal Legislative Assembly on 27th August, 1996 and held with Speaker and Secretary of Sikkim Legislative Assembly on 3rd September, 1996.		
15.	7th September, 1996 (New Delhi)	9	The Committee reviewed the discussion held with the Councilors of Pradesh Council of Andaman & Nicobar Islands.		
16.	11th September, 1996	6	Resumption of scrutiny of the Punjab Shops and Commercial Establishments, Rules, 1958 framed under the Punjab Shops and Commercial Establishments Act, 1958.		
17.	19th September, 1996	4	Resumption of scrutiny of the Punjab Shops and Commercial Establishments Rules, 1958 framed under the Punjab Shops and Commercial Act, 1958.		
18.	27th September, 1996	3	Meeting adjourned for want of Quorum.		
19.	3rd October, 1996	3	Meeting adjourned for want of Quorum.		
20.	14th October, 1996	3	Meeting adjourned for want of Quorum.		
21.	22nd October, 1996	5	Scrutiny of the Housing Board, Haryana (Disposal of Property, Betterment Charges, Eviction, Assessment of Damages and Manner of Appeal) Rules, 1975 framed under the Haryana Housing Board Act, 1971.		
22.	29th October, 1996	6	Resumption of Scrutiny of the Housing Board, Haryana (Disposal of Property, Betterment charges, Eviction, Assessment of Damages and Manner of Appeal) Rules, 1975 framed under the Haryana Housing Board Act, 1971.		
23.	5th November, 1996	6	(i) Scrutiny of the Haryana Juvenile Justice Rules, 1988 framed under the Juvenile Justice Act, 1986.		
			(ii) Confirmation of Proceedings.		
24.	13th November, 1996	4	Resumption of scrutiny of the Haryana Juvenile Justice Rules, 1988 framed under the Juvenile Justice Act, 1986.		

1.	2	3	4
25.	27th November, 1996	4	Resumption of scrutiny of the Haryana Juvenile Justice Rules, 1988 framed under the Juvenile Justice Act, 1986.
26.	3rd December, 1996	6	(i) Passing of condolence resolution on the sad demise of Shri M. Chenna Reddy, Governor of Tamil Nadu. (ii) Passing of condolence resolution on the sad demise of 12 persons in Bomb blast at Railway Station, Ambala, Haryana.
27.	10th December, 1996	6	(i) Confirmation of Proceedings. (ii) Resumption of scrutiny of the Haryana Juvenile Justice Rules, 1988 framed under the Juvenile Justice Act, 1986.
28.	17th December, 1996	6	(i) Resumption of scrutiny of the Haryana Juvenile Justice Rules, 1988 framed under the Juvenile Justice Act, 1986. (ii) Papers placed before the Committee.
29.	23rd December, 1996	3	Meeting adjourned for want of Quorum
30.	30th December, 1996	6	(i) Resumption of scrutiny of the Haryana Juvenile Justice Rules, 1988 framed under the Juvenile Justice Act, 1986. (ii) Paper placed before the Committee.
31.	7th January, 1997	5	Resumption of scrutiny of the Haryana Juvenile Justice Rules, 1988 framed under the Juvenile Justice Act, 1986.
32.	14th January, 1997	4	Meeting adjourned for want of Quorum.
33.	21st January, 1997	2	Meeting adjourned for want of Quorum.
34.	28th January, 1997	4	Resumption of scrutiny of the Haryana Juvenile Justice Rules, 1988 framed under the Juvenile Justice Act, 1986.
35.	4th February, 1997	5	Resumption of scrutiny of the Haryana Juvenile Justice Rules, 1988 framed under the Juvenile Justice Act, 1986.
36.	13th February, 1997	1	Meeting adjourned for want of Quorum.
37.	18th February, 1997	4	Discussion on the recommendations/observations made in its 25th Report for the year 1993-94 in respect of Rules, Byelaws and Regulations made under the Punjab Agricultural Produce Market Act, 1961.

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38.	26th February, 1997	6	<ul style="list-style-type: none"> (i) Oral examination of the representatives of the Labour Department in respect of the Haryana Maternity Benefit Rules, 1967 framed under the Maternity Benefit Act, 1961. (ii) Oral examination of the representatives of the Labour Department in respect of the Bonded Labour System (Abolition) Rules, 1976 framed under the Bonded Labour System (Abolition) Act, 1976. (iii) Oral examination of the representatives of the Labour Department in respect of the Punjab Shops and Commercial Establishments Rules, 1958 framed under the Punjab Shops and Commercial Establishments Act, 1958. (iv) Oral examination of the representatives of the Housing Department in respect of the Housing Board, Haryana (Disposal of Property, Betterment Charges, Eviction, Assessment of damages and manner of Appeal) Rules, 1975 under the Haryana Housing Board framed Act, 1971. (v) Oral examination of the representatives of the Social Welfare Department in respect of the Haryana Juvenile Justice Rules, 1988 framed under the Juvenile Justice Act, 1986. (vi) Papers placed before the Committee.
39.	27th February, 1997	5	<ul style="list-style-type: none"> (i) Oral examination of the representatives of the Agriculture Department in respect of non-supply of replies regarding the implementation of recommendations/observations of the Committee as contained in its 19th Report concerning the Haryana Cold Storage (Licencing and Regulation) Order 1979 framed under the Essential Commodities Act, 1955. (ii) Oral examination of the representatives of the Agriculture Department in respect of non-supply of replies regarding the implementation of recommendations/observations of the Committee as contained in its 25th Report concerning the Rules, Bye-Law and Regulations made under the Punjab Agricultural Produce Markets Act, 1961.

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- (iii) Oral examination of the representatives of the Town and Country Planning Department in respect of the non-supply of replies regarding the implementation of recommendations/observations of the Committee as contained in its 26th Report concerning the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
- (iv) Oral examination of the representatives of the Transport Department in respect of the non-supply of the replies regarding the implementation of recommendations/observations of the Committee as contained in its 27th Report concerning the Haryana Motor Vehicles Rules, 1993 framed under the Haryana Motor Vehicle Act, 1988.
- (v) Oral examination of the Representatives of the Development and Panchayats Department in respect of the non-supply of the replies regarding the implementations/observations of the Committee as contained in its 27th Report concerning the Haryana Panchayati Raj (Elections) Rules 1994 and Haryana Panchayati Raj Rules, 1995 framed under the Haryana Panchayati Raj Act, 1994.
- (vi) The Committee drafted and finalised its 28th Report for the year 1996-97.
- (viii) Paper placed before the Committee.
- (viii) Confirmation of Proceedings.

40. 27th March, 1997

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Meeting adjourned for want of Quorum.

Meeting at places other than Chandigarh

The Committee undertook an official study tour to the States of West Bengal, Sikkim and Union Territory of Andaman & Nicobar Islands from 26th August, 1996 to 7th September, 1996 with a view to have discussion with its counterparts on matters of common interests

and held 6 meetings at different places i.e. New Delhi, Calcutta, Port-Blair, Gangtok, Darjeeling and New Delhi, Haryana Bhawan.

Report Presented

The Committee presented to the House its 28th Report for the year 1996-97 on the 19th March, 1997.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE OF PRIVILEGES 1996-97.

1. The Committee of Privileges consisting of ten members was nominated by the Speaker on 3rd December, 1996.

Shri Jaswant Singh (Narnaund), M.L.A. was appointed by the Speaker as Chairman of the Committee. The names of the Members of the Committee are as under :—

1.	Shri Jaswant Singh (Narnaund) M. L. A.	Chairman
2.	Shri Dhir Pal Singh, M. L. A.	Member
3.	Shri Dharambir, M. L. A.—	—do—
4.	Shri Anil Vij, M. L. A.	—do—
5.	Shri Attar Singh Saini, Minister of State.	—do—
6.	Shri Dharam Vir Yadav, Minister	—do—
7.	Smt. Krishna Gahlawat, Minister of State.	—do—
8.	Shri Narpender Singh, M. L. A.	—do—
9.	Shri Azad Mohd., M. L. A.	—do—
10.	Shri Krishan Pal Gurjar, Minister	—do—

The Committee held a total number of 6 meetings during the period under review. The names of the members and the number of meetings attended by each of them are shown in the following table :—

S. No.	Name of Members	Number of meetings attended.
1.	Shri Jaswant Singh (Narnaund), M. L. A.	4
2.	Shri Dhir Pal Singh, M. L. A.	4
3.	Shri Dharambir, M. L. A.	5
4.	Shri Anil Vij, M. L. A.	5
5.	Shri Attar Singh Saini, Minister of State.	6
6.	Shri Dharam Vir Yadav, Minister	3
7.	Smt. Krishna Gahlawat, Minister of State.	1
8.	Shri Narpender Singh, M. L. A.	4
9.	Shri Azad Mohd., M. L. A.	1
10.	Shri Krishan Pal Gurjar, Minister	2

----- QUESTION OF PRIVILEGES PENDING -----

1. Question of alleged breach of privileges given notice of by Shri Jagan Nath, Minister, against Shri Bhajan Lal, M.L.A., Leader of Congress Party, who made a press statement in the Press lobby/lounge in the Vidhan Sabha casting serious reflection on the conduct and impartiality of the Chair i.e. Hon'ble Speaker Prof. Chhattar Singh Chauhan and using very derogatory remarks against him wilfully and deliberately with a malicious motive in order to lower down the dignity of the Chair as published in the Indian Express on 22-11-96.
2. Question of alleged breach of privileges given notice of by Shri Jagan Nath, Minister, against the Correspondent, Editors, Publishers and Printers of the Indian Express for publishing the statement of Shri Bhajan Lal, M.L.A. containing derogatory remarks which cast serious aspersions on the impartiality character and conduct of the Chair in discharge of his parliamentary duties on the floor of the House as this act has lowered the prestige and dignity of the Chair in the eyes of the public in the issue of Indian Express dated 22-11-96.

Meeting held and business transacted.

Sr. No.	Date of meeting.	Number of members present	Business transacted
1.	9-1-97	9	The Hon'ble Speaker Haryana Vidhan Sabha explained the scope and functions of the Committee of the members. The Chairman of the Committee has gratitude and sincere thanks to the Hon'ble Speaker who spared his valuable time for delivering and explaining the scope and functions of this August Committee.
2.	16-1-97	5	The Committee considered the privileges against (i) Shri Bhajan Lal, M.L.A. and (ii) Correspondent, Editors, Publishers and Printers of the Indian Express. The Committee decided that the copies of the extract of concerned proceedings (dt. 22-11-96) of the House and other relevant documents be supplied to all the members of the Committee. The Committee decided to summon Shri Jagan Nath, Minister, on 29th January, 1997 for oral examination in regard to the question of alleged breach of privileges against Shri (Bhajan Lal), M.L.A.
3.	29-1-97	8	The request of Shri Jagan Nath, Minister, intimated to-day on telephone expressing his inability to appear before the Committee

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to-day the 29th January, 97 was communicated to the Committee and the committee considering his request, decided to postpone his oral evidence till 12th February, 1997.

The Committee further desired that summons be issued to Shri Jagan Nath, Minister to appear before the committee on the said date at 12-45 P.M.

4. 12-2-97 4 Meeting adjourned for want of quorum.

5. 19-2-97 4 Do

6. 25-2-97 5 In the absence of the Chairman (Sh. Jaswant Singh) Shri Narpender Singh, M.L.A. a member of the committee was chosen to preside over the meeting.

The Committee drafted and finalised the first preliminary report with regard to the question of alleged breach of privileges given notice of by Shri Jagan Nath, Minister, against Shri Bhajan Lal, M.L.A., Leader of Congress Party, who made a press statement in the press lobby/lounge in the Vidhan Sabha, casting serious reflection on the conduct and impartiality of the Chair, i.e. Hon'ble Speaker Prof. Chhatter Singh Chauhan and using very derogatory remarks against him wilfully and deliberately with a malicious motive in order to lower down the dignity of the Chair as published in the Indian Express on 22-11-96.

The Committee also drafted the first preliminary report with regard to the question of alleged breach of privileges given notice of by Shri Jagan Nath, Minister, against the Correspondent, Editors, Publishers and Printers of the Indian Express for publishing the statement of Shri Bhajan Lal, M.L.A. containing derogatory remarks which cast serious aspersions on the impartiality character and conduct of the Chair in discharge of his parliamentary duties on the floor of the House as this act has lowered the prestige and dignity of the Chair in the eyes of the public in the issue of Indian Express dated 22-11-96.

The Committee authorised the Acting Chairman to Sign and present these Preliminary Report to the House.

Proceedings

A record of proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

BUSINESS ADVISORY COMMITTEE

The Ninth Haryana Vidhan Sabha met in its first Session on 22nd to 24th May, 1996 and no Business Advisory Committee was constituted for that Session.

The Committee consisting of 6 Members and one Special invitee was nominated by the Speaker in the Second Session on the 5th November, 1996, and was notified vide Notification No. HVS-IA-40/96/50, dated the 6th November, 1996. Shri Chhattar Singh Chauhan, was the ex-officio Chairman of the Committee :

The Committee which was constituted on 5th November, 1996, held one meeting i.e. on the 18th November, 1996. The names of Members of the Committee/Special Invitee and the meeting attended by each Member are given below :—

Sr. No.	Name of Members	Number of meeting(s) attended
1.	Shri Chhattar Singh Chauhan, Speaker	1
2.	Shri Bansilal, Chief Minister	1
3.	Shri Jagan Nath, Parliamentary Affairs Minister	1
4.	Shri Ram Bilas Sharma, Education Minister	1
5.	Shri Om Parkash Chautala, M.L.A., Leader of Opposition	1
6.	Shri Bhajan Lal, M.L.A.	1
	Special Invitee Shri Faqir Chand Aggarwal, Deputy Speaker	1

REPORT PRESENTED

The following report was presented on the date noted against :

Sr. No.	Subject of Report	Date of Presentation
1.	Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Vidhan Sabha held from the 18th November, 1996 to 22nd November, 1996 i.e. Obituary References, Papers to be laid/re-laid on the Table of the House,	18th November 1996

Presentation of Excess Demands Over Grants and Appropriation for the years 1990-91, and 1991-92, Discussion and Voting on the Excess Demands over Grants and Appropriations for the years 1990-91 and 1991-92, The Appropriation Bill in respect of Excess Demands over Grants and Appropriations for the years 1990-91 and 1991-92, Non-official business and Legislative business.

The Committee which was constituted on the 5th November, 1996, continued to function upto 24th February, 1997 when a new Committee was nominated by the Hon'ble Speaker on the 25th February, 1997 and was notified vide Notification No. HVS-LA-40/97/107 dated 25 th February, 1997.

The Committee which was constituted on 25th February, 1997, held one meeting i.e. on 5th March, 1997. The name of the Members of the Committee, Special Invitees and the meeting attended by each member/Special Invitees are given below :—

Sr. No.	Name of Member	Number of meeting(s) attended
1.	Shri Chhattar Singh Chauhan, Speaker	1
2.	Shri Bansi Lal, Chief Minister	1
3.	Shri Karan Singh Dalal Parliamentary Affairs Minister	1
4.	Shri Ram Bilas Sharma, Education Minister	1
5.	Shri Om Parkash Chautala, M.L.A. Leader of Opposition	1
6.	Shri Bhajan Lal, M.L.A.	1
Special Invitees		
1.	Shri Faqir Chand Aggarwal Deputy Speaker	1
*2.	Shri Mini Ram Godara, Home Minister	1

*Shri Mini Ram Godara, Home Minister was nominated by the Speaker as Special Invitee to serve on the Committee w.e.f. 5th March, 1997, vide Notification No. HVS-LA-40/97/107, dated the 5th March, 1997.

Report Presented

The following report was presented on the date noted against :—

Sr. No.	Subject of Report	Date of Presentation
1	2	3
1.	<p>Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Vidhan Sabha held from the 5th March, 1997 and 6th March, 1997, from 10th March, 1997 to 14th March, 1997 and from 17th March, 1997 to 21st March, 1997 i.e. <u>Obituary References, Papers to be laid/relaid on the Table of the House, Presentation of Report of the Select Committee on the Haryana Lok Pal Bill, 1996, Presentation of two preliminary Reports of the Committee of Privileges and extension of time for presentation of the final Reports thereon, Presentation of Supplementary Estimates for the year 1996-97 and the Report of the Estimates Committee thereon. Discussion on the Governor's Address, Resumption of discussion on the Governor Address and Voting on Motion of thanks, Presentation of the Budget Estimates for the year, 1997-98, General Discussion on Budget Estimates for the 1997-98, Resumption of General Discussion on Budget Estimates for the year, 1997-98 and reply by the Finance Minister, Discussion and Voting on the Supplementary Estimates for the year 1996-97, Discussion and Voting on Demands for Grants on the Budget Estimates for the year 1997-98, non-official business. Presentation of Reports of the Assembly Committees. The appropriation Bill, 1997 in respect of Supplementary Estimates for the year 1996-97, Appropriation Bill, 1997 in respect of Budget Estimates for the year 1997-98, Government Bills.</u></p>	5th March, 1997

HOUSE COMMITTEE

1. The House Committee for the year 1996-97, consisting of five members and one special invitee was nominated by the Hon'ble Speaker on 6th June, 1996.

2. Shri Faqir Chand Aggarwal, Deputy Speaker, was the Ex-Officio Chairman of the Committee.

3. The Committee held 38 meetings.

4. The name of the Members and number of meetings attended by each of them are given in the following tables :—

Sr. No.	Name of the Member	No. of meetings attended
1.	Shri Faqir Chand Aggarwal, Deputy Speaker.	33
2.	Shri Chander Bhatia	33
3.	Shri Jagbir Singh Malik	34
4.	Shri Suraj Mal	37
5.	Shri Jai Singh Rana	26
Special Invitees		
1.	Smt. Vidya Beniwal	36
*2.	Shri Ram Bhajan Aggarwal	16

*Shri Ram Bhajan Aggarwal, MLA was nominated as special invitee of the House Committee w.e.f. 2nd July, 1996 for the remaining period of the year.

5. The date of meetings held, the number of the Members present and business transacted at each meeting are given below :—

Sr. No.	Date of Meeting	No. of Members Present	Business transacted
1	2	3	4
1.	18th June, 1996	6	(i) Hon'ble Deputy Speaker welcomed the members of the Committee and explained in detail the scope and functions of the Committee.

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2. 2nd July, 1996

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(ii) The Committee discussed the matter regarding allotment of M.L.As. flats of the quota of House Committee and decided that the Hon'ble Members may kindly be requested to send their application for the purpose by 28th June, 1996.

(i) The Committee allotted 17 M.L.As. flats 7 servant quarters and 6 Motor garages by draw of lots to the Hon'ble Members.

(ii) The Committee decided that at least two rooms in the Haryana M.L.As. Hostel may always be kept reserved for the lady members.

3. 10th July, 1996

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(i) The matter regarding handing over the maintenance of Haryana M.L.As. Hostel an flats to P.W. (B&R) Department was placed before the House Committee. The Committee decided to consider this matter in its next meeting.

(ii) The matters regarding complaint of Shri Chhattar Singh Chauhan, M.L.A. (now Hon'ble Speaker) regarding allotment of room in the Haryana Bhawan, New Delhi and the complaint of Shri Ram Bhojan Aggarwal, M.L.A. regarding catering service at Haryana Bhawan, New Delhi was placed before the Committee. The Committee decided to consider these matter in its next meeting.

(iii) The Committee discussed the matter regarding shortage of accommodation at the Haryana M.L.As. Hostel. It was informed that this shortage is only due to non-vacation of accommodation by the Hon'ble Member for a long period. The Committee, therefore, decided that the Hon'ble Members may be requested that if the Hon'ble Members occupies the room in the Hostel for more than two days then he should sign the room entry register at an alternate days. If, it will not be done by the Hon'ble Members then the reservation of his room may be cancelled according to the decision of the House Committee.

4. 17th July, 1996

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(i) The Committee discussed various steps to be taken for the improvement of the M.L.As. Hostel and Flats.

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6.	30th July, 1996	7	<p>(i) The Committee discussed the matter regarding poor catering service in the Haryana M.L.As. Hostel with the Joint Director, Haryana Hospitality Organisation and give some direction in this regard to the Hospitality Department.</p> <p>(ii) The matter regarding handing over the maintenance of the M.L.As. Hostel/Flats to P.W. (B&R) Department discussed and the Hon'ble Deputy Speaker desired that a D.O. letter on his behalf may be sent to the Hon'ble Chief Minister.</p>
7.	7th August, 1996	6	<p>(i) The request of Smt. Vidya Beniwal, M.L.A. regarding allotment of room in the M.L.As. Hostel at the ground floor, was placed before the committee and the committee acceded to the request.</p> <p>(ii) The Hon'ble Dy. Speaker informed the committee that he has handed over the D.O. letter addressed to Hon'ble Chief Minister to the Principal Secretary to the C.M.</p> <p>(iii) The Committee discussed the matter regarding use of room by the persons other than M.L.As. and decided that a D.O. letter in this respect may be sent by the Hon'ble Dy. Speaker to the leaders of different parties.</p>
8.	14th August, 1996	5	<p>(i) The D.O. letter to be sent by the Hon'ble Dy. Speaker regarding use of rooms in the Hostel was approved.</p> <p>(ii) The Committee discussed the various steps regarding improvement of the M.L.As. Hostel and flats.</p>
9.	21st August, 1996	6	<p>(i) The Committee discussed the various steps to be taken for the improvement of the M.L.As Hostel and flats.</p>
10.	27th August, 1996	5	<p>(ii) The complaint of Shri Harminder Singh, M.L.A. regarding non serving of lunch to him on 26-8-96 was placed before the committee. The Assistant Director Hospitality Department, as per direction of the committee, appeared before the com-</p>

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			mittee and explained to the committee the circumstances and tendered his apology to the committee.
			(ii) The complaint of Shri Kanwal Singh, M.L.A. regarding non-availability of room in the M.L.As. Hostel was placed before the committee. The Committee after detailed discussion decided that in future penal rent from the Members may be charged @ Rs. 125/- per room per day after seven days and penal rent @ Rs. 150/- per room per day may be charged from others after the expiry of reservation period.
			(iii) The Committee decided that remainder may be sent to the previous occupants of the M.L.As. flats who have not vacated the flats so far.
11.	3rd September, 1996	7	(i) The Committee discussed various steps for the improvement of the M.L.As. Hostel and flats.
12.	10th September, 1996	7	(i) The committee discussed the various points regarding reservation and other facilities to be provided to the Hon'ble Members at the Haryana Bhawan New Delhi. The committee gave certain directions in this regard.
13.	11th September, 1996	7	(i) The Committee discussed the matter regarding catering service at the Haryana Bhawan, New Delhi with the representatives of Hospitality Organisation and gave certain direction to improve the catering service.
14.	17th September, 1996	6	(i) D.O. letter dated 9th September 1996 received from Shri Bhajan Lal M.L.A. addressed to the Hon'ble Deputy Speaker, regarding over stay of the members of his party in the Haryana M.L.As Hostel was placed before the Committee. The Committee noted the contents. (ii) Letter dated 10th September, 1996 received from Smt. Kartar Devi, M.L.A. regarding vacation of room No. 11 in the Haryana M.L.As. Hostel was placed before the House Committee. The committee noted the contents thereof.

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(iii) The Assistant Director, Hospitality posted in the M.L.As. Hostel canteen appeared before the committee in respect of Rotten lemon and ginger found in store of the canteen. He could not satisfy the committee with his explanation and the committee desired that he may submit his explanation to the committee in writing.

(iv) The Committee discussed the matter regarding vacation of rooms by the Hon'ble Members after the expiry of seven days and also the matter regarding non-vacation of rooms by some of the Members. The Committee decided that penal rent @ Rs. 125/- per day per room may be charged from the Hon'ble Members who have vacated the room after 7th September, 1996. The committee also decided that the members who have not vacated the rooms may again be requested for vacating the rooms.

-15 25th September,
1996

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(i) The Committee decided that the condition of charging of penal rent for the stay beyond seven days will not apply in case of Hon'ble Chief Minister, Hon'ble Speaker, Hon'ble Deputy Speaker, Hon'ble Minister State Minister, Chief Parliamentary Secretary and Leader of Opposition, they are not allotted Govt Accommodation and stay themselves in the M.L.As Hostel.

(ii) The matter regarding non-vacation of flat No. 11, 12, 17 was placed before the Committee. The Committee decided that another letter may be sent for the vacation of those flats.

(iii) The explanation of the Assistant Director, Hospitality Organisation Department regarding finding of rotten lemon and ginger, was placed before the Committee. The Committee was not convinced with the explanation and was of the view that the Assistant Director being in-charge of canteen is entirely responsible for such lapses and he has asked to be more careful in future and he will be held responsible for such type of lapses in future.

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16.	1st October, 1996	3	(i) The Committee discussed the various steps to be taken for the improvement of the M.L.As. Hostel and flats.
17.	7th October 1996	4	(i) The Committee discussed various steps to be taken for the improvement for the M.L.As. Hostel and flats.
18.	14th October, 1996	5	(i) The committee was informed that flats No. 11 has been vacated by Shri Anand Singh Dangi Ex-M.L.A. and flat No. 12 and 17 have not been vacated so far by Shri Ashlam Khan Ex-M.L.A. and Shri Jai Singh Rana M.L.A. The Committee desired that they may again be requested to vacate the flats.
19.	23rd October, 1996.	5	(i) The complaint of Dr. Virender Pal M.L.A. alongwith comments received from the Hospitality Department regarding non-supply of lunch to the Hon'ble Members was placed before the Committee. The committee desired that the branch officer may himself contact the Hon'ble Member to know as to whether he is satisfied with the explanation given by the Assisatnt Director, Hospitality Department.
20.	28th October, 1996	7	(i) The Committee discussed the various steps to be taken for improvement of the M.L.As. Hostel and the flats.
21.	5th November 1996	7	(i) The Committee discussed the various steps to be taken for improvement of the M.L.As. Hostel and flats.
22.	13th November, 1996	7	(i) The matter regarding allotment of room to the Hon'ble Members during the Session period was placed before the committee. The Committee authorised the Hon'ble Deputy Speaker to allot the rooms to the Hon'ble Members.
23.	27th November, 1996	5	(i) In the absence of the Chairman (Shri Faqir Chand Aggarwal Deputy Speaker) Shri Jagbir Singh Malik M.L.A. a member of the Committee was chosen to preside over the meeting. (ii) The Committee discussed various steps to be taken for the improve-

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			ment of the M.L.As. Hostel and Flats.
24.	23rd December, 1996	6	(i) The Committee discussed various steps to be taken for the improvement of the M.L.As. Hostel and flats.
25.	11th December, 1996	6	(i) The Committee discussed various steps to be taken for the improvement of the M.L.As. Hostel and flats.
26.	18th December, 1996	6	(i) The Committee framed the questionnaire to be discussed with the Resident Financial Commissioner, Haryana Bhawan New Delhi in respect of facilities being provided to the Hon'ble Members in the Haryana Bhawan.
27.	19th December, 1996	5	(i) The Resident Financial Commissioner, Haryana Bhawan, New Delhi felt sorry on behalf of the staff of Haryana Bhawan for not allotting a room to Hon'ble Speaker Haryana Vidhan Sabha. the then M.L.A. (ii) The Committee also discussed various points regarding facilities to be provided to the Hon'ble Members at the Haryana Bhawan, New Delhi.
28.	24th December, 1996	4	(i) The Committee discussed various steps to be taken for the improvement of the M.L.As. Hostel and Flats.
29.	31st December, 1996	5	(i) In the absence of Chairman (Shri Faqir Chand Aggarwal, Ex-Officio Chairman) Shri Jagbir Singh Malik, M.L.A. a member of the Committee was chosen to preside over the meeting. (ii) The Committee discussed the various steps to be taken for the improvement of the M.L.As. Hostel and flats.
30.	7th January, 1997	7	(i) The Committee discussed the various steps to be taken for the improvement of the M.L.As. Hostel and Flats.
31.	16th January, 1997	6	(i) The Committee discussed the various steps to be taken for the improvement of the M.L.As. Hostel and flats.

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|------------------------|---|---|---|
| 32. 21st January, 1997 | 5 | <p>(i) In the absence of the Ex-Officio Chairman, (Shr Faqir Chand Aggarwal, Dy. Speaker), Shri Jagbir Singh-Malik, M.L.A. a member of the committee was chosen to preside over the meeting.</p> <p>(ii) The Committee discussed the various steps to be taken for the improvement of the M.L.As. Hostel and flats.</p> | |
| 33. 30th January, 1997 | 5 | <p>(i) The letter received from the Home Secretary, U.T. Chandigarh regarding the maintenance of M.L.As. Hostel was placed before the Committee. The Superintendent and Reception Officer Hostel informed the Committee that the work as mentioned in the PUC was carried out by the various Departments of Union Territory before the commencement of last Session. The Committee desired that Home Secretary, U.T. be informed in writing accordingly.</p> <p>(ii) The letter No. DHOH/Hostel/96/1020 dated the 18th October, 1996 received from the Assistant Director, Hospitality Organisation requesting more staff for canteen was placed before the Committee. The Hon'ble Deputy Speaker informed the committee that the matter has already been discussed in the meeting held on 28-1-97 under the Chairmanship of the Hon'ble Speaker, which was also attended by the Director, Hospitality Department, who assured to short out the matter at the earliest.</p> | |
| 34. 6th February, 1997 | 5 | <p>(i) As desired by the Committee, the Assistant Director Hospitality Organisation appeared before the committee. He informed the committee that the concerned supervisor. (Shri Gurnam Singh) has been transferred from the M.L.As. Hostel canteen on account of his misbehaviour with the Hon'ble Member. The Committee was not satisfied with this action and asked the Assistant Director, to obtain the comments of the concerned officials who was at counter also in this respect and submit the same for information of the Committee.</p> | |
| | | <p>(ii) The complaint regarding allotment of room No. 24 received from the Chief Secretary to Govt. Hariana</p> | |

1.	2.	3.	4.
			was placed before the committee and found that room No. 24 has been occupied by the Hon'ble Member as per instructions/Rules.
35.	19th February, 1997	5	(i) The Committee discussed the steps to be taken for the improvement of the M.L.As. Hostel and flats.
36.	25th February, 1997	5	(i) The matter regarding the allotment of rooms to the Hon'ble members for the Budget Session was discussed in the meeting and the committee authorised Hon'ble Deputy Speaker to allot the room to the Hon'ble Members.
37.	6th March, 1997	3	(i) The lay-out plans received from the Chief Architect Haryana in respect of the construction of 16 M.L.As. flats was placed before the committee. The committee discussed the various features of the plans and approved the same. The Committee also desired that further necessary action in the matter be taken, so that construction of flats could be started at the earliest.
38.	27th March, 1997	5	(i) Letter dated 13-3-97 received from Shri Vinod Kumar Marya M.L.A. (now Minister) and Shri Balwant Singh Maina M.L.A. requesting interchange of M.L.As. flat No. 24 and 28 allotted to them by the House Committee by draw of lots was placed before the Committee. The Committee discussed the matter in detail and acceded to the request of the Hon'ble Members. (ii) Letter No. 288 dated 11-3-97 received from the Assistant Director Hospitality Organisation Haryana in respect of serving of meal on the pattern of Haryana Bhawan New Delhi was placed before the Committee, which noted the contents thereof. (iii) Letter No. DHOH-H-97/184 dated 24-2-97 received from the Assistant Director, Hospitality Organisation, Haryana alongwith comments of Shri Gurnam Singh Supervisor and Shri Tilak Raj waiter (working as counter clerk) was placed before the Committee. The Committee discussed the matter and decided to drop the same in view of misunderstanding and apology tendered by the concerned officials.

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(iv) The members of the Committee noticed that the P.W.D. (B&R), Haryana is dumping debris and building material in the premises of Haryana M.L.As. Hostel, which give a very ugly look. The Committee after some discussion desired that Engineer-in-Chief, P.W.D. (B&R) may be requested to remove the said material from the premises of the M.L.As. Hostel immediately.

(v) Proceedings of the Committee meetings held on 3-12-96, 11-1-96, 18-12-96, 19-12-96, 24-12-96, 31-12-96, 7-1-97, 16-1-97, 21-1-97, 30-1-97, 6-2-97, 19-2-97 and 25-2-97 were confirmed.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

RULES COMMITTEE

The Committee consisting of eight Members of the Haryana Vidhan Sabha was nominated by the Speaker on the 6th June, 1996 vide Notification No. HVS-LA-76/96/37, dated the 6th June, 1996.

The Committee held 37 meetings during the period under review. The names of Members and number of meetings attended by each of them are shown in the following table :—

Sr. No.	Name of Member	Number of meeting attended
1.	Sh. Chhattar Singh Chauhan,	Ex-officio Chairman 22
**2.	Sh. Jaswant Singh, M.L.A. (Bawal)	Member 28
3.	Sh. Birender Singh, M.L.A.	Do 34
4.	Sh. Akram Khan, M.L.A.	Do 16
5.	Sh. Ramji Lal, M.L.A.	Do 37
6.	Sh. Sri Krishan Hooda, M.L.A.	Do 37
7.	Sh. Kailash Chand, M.L.A.	Do 21
8.	Sh. Narender Singh, M.L.A.	Do 36
*9.	Smt. Kanta, M.L.A.	Do 08

Meetings at places other than Chandigarh

The Rules Committee held three meetings at Haryana Bhawan, New Delhi which are included in the total number of 37 meetings.

Business Transacted

The Rules Committee examined the first 192 rules of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and suggested certain amendments, modifications and additions etc. therein.

Proceedings

A record of proceedings of the meetings of the Rules Committee has been kept in the Haryana Vidhan Sabha Secretariat.

*Smt. Kanta M.L.A. was nominated as special invitee of the Committee by the Speaker w.e.f. 17th October, 1996 vide notification No. HVS-LA-76/96/48, dated the 17th October 1996 and was also nominated by the Speaker as a Member of the Committee w.e.f. 27th January, 1997 vide notification No. HVS-LA-76/96/80 dated the 27th January 1997.

**Shri. Jaswant Singh M.L.A. (Bawal) resigned from the membership of the Committee w.e.f. 14th January, 1997.

Library Committee

The Committee consisting of six Members and a special invitee was nominated by the Hon'ble Speaker on 6th June, 1996. Shri Ram Bhajan Aggarwal a member of the Committee was appointed as Chairman.

The names of the Members of the Committee and the number of meetings attended by each of them out of the total number of 42 meetings held during the period under review are given below :-

Sr. No.	Name of Member	Number of meetings attended
*1.	Shri Ram Bhajan Aggarwal	8
**2.	Smt. Krishna Gahlawat	26
***3.	Shri Harminder Singh	30
4.	Shri Risal Singh	41
5.	Shri Balbir Singh	38
6.	Shri Dilu Ram	36
****7.	Shri Dev Raj Diwan	Nil
*****8.	Shri Satwinder Singh	25
*****9.	Smt. Kanta	3
*****10.	Shri Sat Pal Sangwan	3

*Shri Ram Bhajan Aggarwal, M.L.A. resigned from the Membership/Chairmanship of the Committee w.e.f. 2-9-96.

**Smt. Krishna Gahlawat, M.L.A. was appointed as Chairperson of the Committee w.e.f. 6-9-96 and resigned from the Membership/Chairmanship of the Committee w.e.f. 14-1-97.

***Shri Harminder Singh, M.L.A. resigned from the Membership of the Committee w.e.f. 14-1-97.

****Shri Dev Raj Diwan, M.L.A. a special invitee resigned from the Membership of the Committee w.e.f. 22-3-1996.

*****Shri Satwinder Singh, M.L.A. was nominated as Member of the Committee w.e.f. 6-9-96.

*****Smt. Kanta, M.L.A. was nominated as Member/Chairperson of the Committee w.e.f. 30-1-97.

*****Shri Sat Pal Sangwan, M.L.A. was nominated as a Member of the Committee w.e.f. 30-1-97.

The Committee selected the publications on different subjects. The value of the publications purchased during the year including the cost of newspapers/magazines etc., was Rs. 49,500.00. In addition to it Govt. publications worth Rs. 7605.00 were also purchased.

Meetings held and Business Transacted

Details regarding the dates of meetings held, number of members present and business transacted in each meeting are given below :—

Sr. No.	Date	Number of Members' (including special invitee) Present	Business transacted
1	2	3	4
1.	24-6-96	6	<p>The Research Officer welcomed the Members of the Committee and explained to them the scope and functions of the Committee.</p> <p>2. The Committee decided that a letter be sent to all the M.L.As. for giving suggestions for purchase of books.</p> <p>3. The Committee recommended to subscribe two Punjabi newspapers, namely 'Punjabi Tribune' and 'Ajit' besides the English newspaper, 'The Hindu'.</p> <p>4. The Committee desired that the books relating to Law be purchased in large number.</p> <p>5. The Committee after visiting the Library pointed out certain short comings i.e. arrangement of Light and fans and desired that these may be removed at the earliest & estimate in this respect be placed before the Committee.</p>
2.	1-7-96	6	<p>1. The Committee desired that a list of books which are issued since long be placed before the Committee.</p> <p>2. The Committee desired that a list of books which required binding be placed before the Committee and it may also be informed that how many books can be bind by the bookbinder within a month.</p> <p>3. The Committee desired that a list of those books which were recom-</p>

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			mended by the previous Committee and were not purchased be placed before the Committee for reconsideration.
3.	8-7-96	5	4. The Committee recommended to purchase 10 copies of the Bare Act of Constitution of India.
			1. The Committee after visiting the Library observed that there is a great need to remodel the Library to make reading room comfortable with proper lights, furniture & Air conditioners and desired that assistance of an Architect of Architecture Department be obtained and estimates alongwith foolproof proposal be prepared & placed before the Committee.
			2. The Committee desired that latest catalogues be called from the book sellers.
4.	16-7-96	6	1. The Committee was appraised of an estimate amounting to Rs. 25930/- for installation of 15 wallfans in the Library.
			2. The Committee desired that quotations be invited from the book sellers for the discount purpose.
5.	22-7-96	6	1. The Committee selected 3 books for the use of Library.
			2. The Committee reviewed the recommendations made by the Committee in its earlier meetings.
6.	29-7-96	6	The Committee selected 7 books for the use of Library.
7.	30-7-96	6	1. The Committee desired that the report of physical verification of Library books alongwith the reply of Librarian about the shortage of books be placed before the Committee in the next meeting.
			2. The Committee desired that Accession Register be placed before the Committee in the next meeting.
			3. The Committee approved the draft notice to be served upon the persons to whom the books have been issued.

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| | | | 4. | The Committee visited the Punjab Vidhan Sabha Library and discussed the matters relating to Library with the librarian of Punjab Vidhan Sabha. |
| | | | 5. | The Committee observed that a globe be purchased for the use of Library. |
| 8. | 5-8-96 | 4 | 1. | An accession register was placed before the Committee as per earlier observation dated 30-7-96. |
| | | | 2. | The Committee reviewed the work done by the Librarian for tracing out the books found missing during stock verification and desired that efforts must be made to trace out missing books even earlier than the date prescribed by the Hon. Speaker i.e. 6-9-96. |
| 9. | 12-8-96 | 4 | | The Committee selected 10 books for the use of Library. |
| 10. | 19-8-96 | 3 | 1. | The Committee selected 7 books for the use of Library. |
| | | | 2. | The Committee desired that letter be sent to the Registrar, C.C.S., Haryana, Agricultural University, Hisar & Pb. Agricultural University, Ludhiana for entering the name of Haryana Vidhan Sabha Library in their free mailing list. |
| 11. | 26-8-96 | 5 | 1. | The Committee selected 13 books for the use of Library. |
| | | | 2. | The Committee desired that photo-stat machine presently placed in the Library be shifted to some other place and in place of Book binder another person be deputed for looking after the operation of this machine. |
| | | | 3. | The Committee desired to know the latest position about the purchase of vaccum cleaner. |
| 12. | 2-9-96 | 4 | | The Committee selected 10 books for the use of Library. |
| 13. | 9-9-96 | 4 | | The Committee selected 9 books for the use of Library. |
| 14. | 16-9-96 | 6 | 1. | The Committee selected 7 books for the use of Library. |

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			2. The Committee was informed about the quotations received from various book sellers. After some discussion the Committee decided that the books for the Library be purchased on the basis of discount given by the Good Offices Committee.
			3. The Committee decided to hold its meetings at New Delhi on 25th & 26th September, 1996.
15.	25-9-96 (Delhi)	6	The Committee selected 35 books for the use of Library.
16.	26-9-96 (Delhi)	6	The Committee selected 22 books for the use of Library.
17.	1-10-96	5	The Committee selected 14 books for the use of Library.
18.	8-10-96	4	The Committee selected 25 books for the use of Library.
19.	15-10-96	5	1. The Committee selected 11 books for the use of Library 2. The Committee decided to hold its meetings at Simla on 30th and 31st October, 1996.
20.	22-10-96	6	The Committee selected 4 books for the use of library.
21.	29-10-96	6	The Committee framed the questionnaire to be discussed with the Library. Committee of Himachal Pradesh Legislative Assembly.
22.	30-10-96 (Simla)	6	The Committee discussed with the Secretary, Himachal Pradesh Vidhan Sabha on matters of common interest library working and on the micro filming of debates. The Committee also visited the library of Himachal Pradesh Vidhan Sabha
23.	31-10-96 (Simla)	6	The Committee again visited the Himachal Pradesh Vidhan Sabha library and reviewed the discussion. The Committee also made some observations for the improvement of Haryana Vidhan Sabha Library.
24.	5-11-96	6	1. The Committee selected 3 books for the use of library. 2. The Committee desired to know about the efforts made by the

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			librarian for tracing out the books found missing during stock verification.
			3. The Committee desired that for having more books relating to Haryana State information be obtained from the Haryana Sahitya Akademi.
25.	12-11-96	4	The Committee selected 49 books for the use of library.
26.	27-11-96	5	The Committee selected 8 books for the use of library.
27.	3-12-96	5	1. Papers placed before the Committee received from the central state Library Sector-17, Chandigarh regarding the Book fair to be held in Sector-17 from 7-12-96 to 15-12-96. 2. The Committee selected 8 books for the use of library.
28.	9-12-96	5	The Committee selected 6 books for the use of library.
29.	10-12-96	6	The Committee selected 6 books for the use of library.
30.	17-12-96	6	The Committee selected 3 books for the use of library.
31.	24-12-96	4	The Committee selected 5 books for the use of library.
32.	31-12-96	4	The Committee reviewed the case regarding the resetting of library and desired that assistance/suggestions of an Architect of the Architect Department Haryana & U.T. be obtained. 2. The Committee selected 2 books for the use of Library.
33.	7-1-97	5	1. The Committee again decided to undertake study tour to the States of Orissa, West Bengal and Bihar from 19th February, 1997. 2. The Committee selected 4 books for the use of Library.
34.	14-1-97	6	The Committee selected 4 books for use of library.
35.	21-1-97	2	The Committee selected 2 books for the use of library.

1	2	3	4
36.	28-1-97	4	<ol style="list-style-type: none"> 1. Papers placed before the Committee recd. from Rajasthan, West Bengal & Madhya Pradesh Legislative Assemblies for the postponement of study tour. 2. The Committee decided to cancel its study tour to the states of Orrisa, West Bengal and Bihar which was to commence from 20-2-97. 3. The Committee selected 5 books for the use of library.
37.	4-2-97	4	The Committee selected 15 books for the use of library.
38.	12-2-97	4	<ol style="list-style-type: none"> 1. The Committee selected 60 books for the use of library. 2. The Committee decided to hold its meetings at Hisar for holding discussion with the Librarian & other Officers of C.C.S. Haryana Agricultural University, Hisar.
39.	18-2-97	4	The Committee selected 3 books for the use of library.
40.	25-2-97 (Hisar)	5	The Committee discussed various matters relating to the working of CCS Haryana Agricultural University Library with the Librarian of said library.
41.	26-2-97 (Hisar)	4	The Committee discussed with Vice Chancellor & Dy. Librarian of CCS Haryana Agricultural University Hisar on the points of common interest with regard to purchase of books the Committee took a round of the campus and also visited the agricultural farm of the University.
42.	27-3-97	6	<ol style="list-style-type: none"> 1. The Committee desired that a list of books purchased during the period from June, 1996 to 31st March, 1997 be placed before the committee for information. 2. The Committee selected 7 books for the use of library.

COMMITTEE ON PETITIONS

1. The Committee on Petitions for the First (May) Session, 1996 of Ninth Vidhan Sabha was not nominated.

(i) The Committee consisting of five members of the Vidhan Sabha was nominated for the Second Session of Ninth Vidhan Sabha in the month of November, 1996 by the Hon. Speaker under Rule 286 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and notified on the 18th November, 1996.

(ii) Shri Faqir Chand Aggarwal, Deputy Speaker was nominated as the Ex-officio Chairman of the Committee.

(iii) The names of the Members of the Committee are given below :-

Sr. No.	Name of the Member	
1.	Shri Faqir Chand Aggarwal, Deputy Speaker.	Ex-officio Chairman.
2.	*Shri Jaswant Singh, M.L.A. (Narnaund)	Member.
3.	Shri Sat Narain Lather, M.L.A.	Member.
4.	Shri Jagbir Singh Malik, M.L.A.	Member.
5.	Ch. Azad Mohammed, M.L.A.	Member.

*Shri Jaswant Singh (Narnaund), M.L.A., resigned from Membership of the Committee on Petitions on his appointment as cabinet Minister w.e.f. 14th January, 1997.

(iv) Meeting held and business transected.

The Committee did not held any meeting upto 5th March, 1997.

3. (i) The Committee consisting of five members of the Vidhan Sabha was nominated for the 3rd Session of Ninth Vidhan Sabha in the month of March, 1997 by the Hon. Speaker under Rule 286 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and notified on the 5th March, 1997.

(ii) Shri Faqir Chand Aggarwal, Deputy Speaker was nominated as the Ex-Officio Chairman of the Committee.

(iii) The names of the members of the Committee are given below.

Sr. No.	Name of the Member	
1.	Shri Faqir Chand Aggarwal, Deputy Speaker.	Ex-Officio Chairman.
2.	Shri Harsh Kumar, M.L.A.	Member.
3.	Shri Sat Narain Lather, M.L.A.	Member.
4.	Shri Jagbir Singh Malik, M.L.A.	Member.
5.	Ch. Azad Mohammed, M.L.A.	Member.

(iv) Meeting held and business transacted.

The Committee did not held any meeting upto 31-3-1997.

SELECT COMMITTEE ON THE HARYANA LOKPAL BILL, 1996

1. The Select Committee on the Haryana Lokpal Bill, 1996 consisting of 15 members was nominated by the Hon'ble Speaker on 3-12-1996 with the direction to submit its report thereon.

2. Shri Faqir Chand Aggarwal, Deputy Speaker was the Ex-officio Chairman of the Committee vide Rule 136 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

3. The Committee held four meetings during the period under review. The names of the members of the Committee and the number of meetings attended by each of them are given in the table below :—

TABLE

Serial No.	Name of the Member	Number of meetings attended
1	2	3
1.	Shri Faqir Chand Aggarwal, Deputy Speaker	Ex-officio 4
**2.	Shri Karan Singh Dalal, Agriculture and Parliamentary Affairs Minister	Chairman Member 1
3.	Shri Kanwal Singh, Development and Panchayats Minister	—do— 2
4.	Shri Harminder Singh, Animal Husbandry and Dairy Development Minister	—do— 2
5.	Shri Shashi Pal Mehta, Industries Minister	—do— 1
6.	Ch. Khurshid Ahmed, M.L.A.	—do— 4
7.	Shri Balwant Singh, M.L.A.	—do— 3
8.	Shri Mani Ram, M.L.A.	—do— 1
9.	Shri Chander Mohan, M.L.A.	—do— 1
10.	Shri Harsh Kumar, M.L.A.	—do— 2
11.	Shri Jagbir Singh Malik, M.L.A.	—do— 4
*12.	Shri Jaswant Singh, M.L.A. (Bawal)	—do— 1
13.	Shri Satpal Sangwan, M.L.A.	—do— 2
14.	Shri Kapoor Chand, M.L.A.	—do— 1
15.	Shri Narender Sharma, M.L.A.	—do— Nil
16.	Advocate General, Haryana	—do— 1

*Shri Jaswant Singh M.L.A. (Bawal) resigned from the membership of the Select Committee w.e.f. 14th January, 1997 on being appointed as Minister of State.

**Shri Karan Singh Dalal, Agriculture and Parliamentary Affairs Minister was nominated as the member of the Select Committee w.e.f. 27th January 1997 on the vacancy caused by the resignation of Shri Jaswant Singh M.L.A. (Bawal).

BILL EXAMINED

The Committee examined the Haryana Lokpal Bill, 1996.

The dates of meetings, the number of members present and the business transacted at each meeting are given below:

No.	Date	Number of members present	Subject discussed
1.	8-1-1997	8	Discussion on the various clauses of the Haryana Lokpal Bill, 1996
2.	20-1-1997	4	No Quorum
3.	27-1-1997	4	No Quorum
4.	6-2-1997	14	Consideration of the Bill clause by clause.

REPORT

The Committee authorised the Chairman to draft, sign and present the report of the Committee to the House on its behalf. The Chairman signed the report on 3rd March, 1997. The Chairman presented the report to the House on the 5th March, 1997, as required under Rule 147 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

PROCEEDINGS

A record of the proceedings of the meetings of the Committee has been kept separately in the Haryana Vidhan Sabha Secretariat.

28919—H. V. S.—H. G. P., Chd.